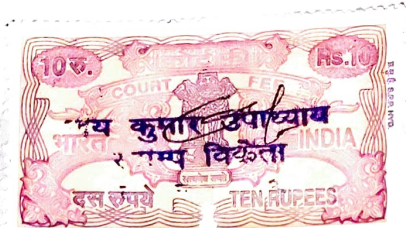


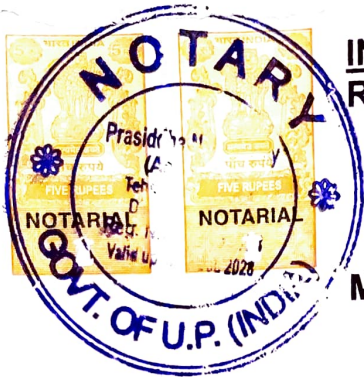
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI



M.A. No. 94/2022

IN

ORIGINAL APPLICATION NO.113/2020



IN THE MATTER OF:

RAMESH CHANDER VERMA

.... APPLICANT

VERSUS

MOEF & CC & ORS.

....RESPONDENTS

WITH

ORIGINAL APPLICATION NO.580/2022

2 Tickets Rs. 10/-
02/05/2022
(P.N.Soney)
Notary Sonbhadra

IN THE MATTER OF:

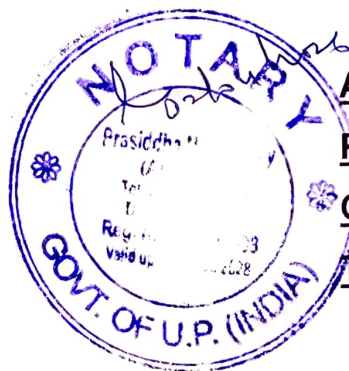
MUKESH SINGH

.... APPLICANT

VERSUS

STATE OF UP & ORS.

....RESPONDENTS



AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE OF
ORDER DATED 12.01.2026 PASSED BY THIS HON'BLE
TRIBUNAL

I, Ramesh Kumar Singh, S/o Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB),

Sonbhadra do hereby solemnly affirm and state on oath as under:

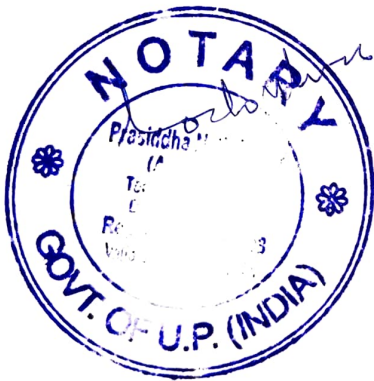
1. That I in the above noted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That the present matter is against developing of a wharf wall for overburdened dump which is being raised/constructed by Northern Coal Field (hereinafter referred to as 'NCF') Khadia Project at Shaktinagar, Sonbhadra, State of U.P. near railway residential area and these activities are causing emission of dust affecting the health of the local people residing in the nearby area. The activity falls in RedCategory, having serious environmental impact.
3. That previously an inspection of above Coal Mining project i.e. M/s Northern Coal Fields Limited (NCL), Khadia, Project, Khadia, Sonbhadra was done by Regional Office, MoEF &CC, Lucknow on 17.03.2025 and 18.03.2025. After examination of above MoEF &CC inspection report with respect to the inspection done on 27.11.2024, 28.11.2024, 17.03.2025 and 18.03.2025, it was observed that during said period (from 28.11.2024 to 18.03.2025) the above Coal Mining Project has not complied with the conditions imposed in Environmental Clearance issued to them.



Q

4. That accordingly considering the default periods of 112 days i.e. from (28.11.2024 to 18.03.2025), a letter was sent to UPPCB headquarter, Lucknow regarding computation of Environmental Compensation of Rs.33,60,000/- on above mining lease vide ref. No. G1110/O.A. no.-113/2025 dated 11.09.2025 for the default days.
5. That again the above noted matter came up for hearing on 12.01.2026 when this Hon'ble Tribunal pleased to pass the following order:

....."3. When the matter was heard earlier on 10.10.2025, it was disclosed that the environmental compensation of (₹) 33,60,000/- was imposed for 112 days default period from 28.11.2024 to 18.03.2025. Hence, the UP PCB was directed to calculate the environmental compensation for subsequent period of default and submit fresh action taken report. No such report has been submitted by the UP PCB till now. Shri Pradeep Mishra, learned counsel for the UP PCB submits that since in the meanwhile the progress in compliance of the Environmental Clearance conditions has taken place, therefore, the environmental compensation could not be calculated. UP PCB can calculate the EC in phased manner covering the different period of non-compliance /partial compliance as the gradual progress has taken place. Shri Mishra, learned counsel for the UP PCB seeks three weeks' time to calculate the environmental compensation for



Q

subsequent period of non-compliance/partial compliance.

4. List on 06.04.2026.”

6. That in non-compliance of Environmental Clearance conditions, MoEF&CC, New Delhi vide letter ref. No. F. No. IV / ENV / UP / MINE-50 / 409 / 2026 /19 dated 30.04.2025 issued show-cause notice to above Coal Mining project.
7. That an inspection of said Coal Mining project was again carried out by Regional Office, MoEF &CC, Lucknow on 28.06.2025 and Mining Project was found still non-compliant of EC Conditions.
8. That in the above context, meeting/personal hearing was held in respect of Project titled “Khadia Opencast Project Khadia, District-Sonbhadra dated 26.12.2025 on behalf of Respondent No.1 i.e. MoEF & CC.

That as per outcome of deliberations in the meeting, it was found that the above Coal Mining Project is not fully compliant with the conditions of Environmental Clearance issued to them.



10. That accordingly, considering default period i.e. from previous date of default i.e. 19.03.2025 to latest MoEF& CC inspection on 28.06.2025, computation of Environmental Compensation of Rs.30,60,000/- as default Days by above Mining Lease. Accordingly, letter dated 01.04.2026 was sent to the Board's Headquarter

↓

for kind information and further necessary action. A copy of letter dated 01.04.2026 is being annexed as **Annexure No.R/A.**

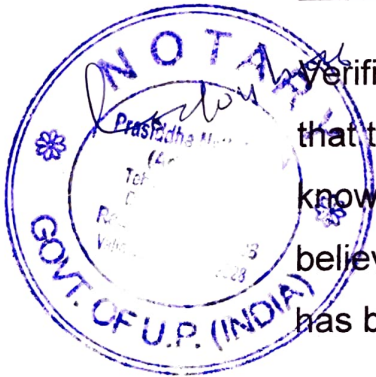
- 11. That the present status of observation made in order the dated 12.02.2026 by this Hon'ble Tribunal has been submitted by above mining project vide letter ref. No. NCL/KHD/GM/Min/ENV/UPPCB/25-26/5832 dated 26.03.2026. A Copy of letter dated 26.03.2026 is being annexed as **Annexure No.R/B.**

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

R 2/4/26

DEPONENT

VERIFICATION:



Verified at *Robertsgan* on this the *02nd* day of April, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

20376

Shri. *Ramesh Kumar Singh* S/o *Durga Prasad*
 has been identified by Shri. *[Signature]* Who
 Appeared before me at *[Signature]* a.m/ P.m.
 I certified that he/she/it admits the truthness of facts mentioned in the declaration, And administered oath to him.

[Signature]
[Signature]

R 2/4/26

DEPONENT

(P.N.SONEY)
 Adv. NOTARY
 ROBERTSGAN, SONEBHADRA



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0254/O.A. No. 113/2020/2026

दिनांक:-

Date: 01.04.2026

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

(संशोधित-पत्र)

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन एम०ए० संख्या-94/2022 इन ओरिजिनल एप्लीकेशन नं०-113/2020 रमेश चन्द्र वर्मा बनाम MoEF&CC & Ors. with ओरिजिनल एप्लीकेशन नं०-580/2022 मुकेश सिंह बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक-12.01.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण में विचाराधीन एम०ए० संख्या-94/2022 इन ओरिजिनल एप्लीकेशन नं०-113/2020 रमेश चन्द्र वर्मा बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक 10.10.2025 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त आदेश के प्रमुख अंश निम्नवत् हैं:-

....."2. Reply dated 20.09.2025 has been filed by UPPCB wherein considering the default period of 112 days from 28.11.2024 to 2 18.03.2025, environmental compensation of Rs. 33,60,000/- has been calculated and recommendation letter dated 18.09.2025 has been sent by RO, HQ, Lucknow for issuance of show cause notice for imposition of environmental compensation.

3. UPPCB is directed to calculate the environmental compensation for subsequent period of default also and submit a fresh action taken report before the Tribunal atleast one week before the next date of hearing.

4. List on 12.01.2026."

उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण में पारित आदेश दिनांक-15.05.2025 के अनुपालन में संदर्भित खनन परियोजना मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, तहसील-दुद्धी, जनपद-सोनभद्र का निरीक्षण पूर्व में स्थलीय निरीक्षण इस कार्यालय के प्राधिकारी द्वारा दिनांक-10.09.2025 को किया गया था। निरीक्षण के दौरान पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखानुसार उक्त संदर्भित कोयला खनन परियोजना का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक-27.11.2024 एवं दिनांक-28.11.2024 तथा पुनः स्थलीय निरीक्षण दिनांक-17.03.2025 एवं दिनांक-18.03.2025 को किया गया था। उपरोक्त वर्णित क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक- 27-28 नवम्बर, 2024 एवं दिनांक-17-18 मार्च, 2025 को किये गये निरीक्षण आख्याओं के अनुसार मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड खड़िया प्रोजेक्ट उक्त अवधि के दौरान मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, तहसील-दुद्धी, जनपद-सोनभद्र परियोजना द्वारा परियोजना को निर्गत इनवॉयन्मेंट क्लियरेंस में अधिरोपित शर्तों का अनुपालन नहीं किया जाता पाया गया।

क्रमशः 2/पर...

(2)

उपरोक्तानुसार इस कार्यालय के पत्रांक-जी 0018/ओ0ए0 नं0-113/2020/2026 दिनांक-08.01.2026 द्वारा उक्त संदर्भित परियोजना मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, तहसील-दुद्धी, जनपद-सोनभद्र द्वारा दिनांक-27.11.2024 से दिनांक-18.03.2025 तक की उल्लंघन अवधि कुल 112 दिवस हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार परियोजना के विरुद्ध रू0 30,000/-मात्र प्रतिदिन की दर से कुल पर्यावरणीय क्षतिपूर्ति रू0 30,000x112=33,60,000/- (तैतीस लाख साठ हजार रुपये) मात्र अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या बोर्ड मुख्यालय, लखनऊ प्रेषित की गयी थी। (छायाप्रति संलग्न)।

अग्रेतर मा0 एन0जी0टी0 द्वारा उपरोक्त ओ0ए0 में आदेश दिनांक-12.01.2026 द्वारा जारी किये गये आदेश के मुख्य अंश निम्नवत् हैं:-

...."3. When the matter was heard earlier on 10.10.2025, it was disclosed that the environmental compensation of (Rs.) 33,60,000/- was imposed for 112 days default period from 28.11.2024 to 18.03.2025. Hence, the UP PCB was directed to calculate the environmental compensation for subsequent period of default and submit fresh action taken report. No such report has been submitted by the UP PCB till now. Shri Pradeep Mishra, learned counsel for the UP PCB submits that since in the meanwhile the progress in compliance of the Environmental Clearance conditions has taken place, therefore, the environmental compensation could not be calculated. UP PCB can calculate the EC in phased manner covering the different period of non-compliance /partial compliance as the gradual progress has taken place. Shri Mishra, learned counsel for the UP PCB seeks three weeks' time to calculate the environmental compensation for subsequent period of non-compliance/partial compliance.

4. List on 06.04.2026."

उक्त के सम्बन्ध अवगत कराना है कि उक्त खनन परियोजना द्वारा अनुपालन नहीं किये जाने के परिप्रेक्ष्य में RO, Lucknow द्वारा दिनांक-30.04.2025 के माध्यम से कारण बताओ नोटिस जारी किया गया था। कारण बताओ नोटिस का प्रतिउत्तर PP द्वारा प्रस्तुत किया गया, जिसका परीक्षण RO, MoEF&CC, Lucknow द्वारा दिनांक-28.06.2025 को निरीक्षण कर किया गया (छायाप्रति संलग्न)। RO, MoEF&CC, Lucknow द्वारा प्रस्तुत कारण बताओ नोटिस रिव्यू रिपोर्ट का परीक्षण के उपरान्त पाया गया कि उक्त खनन परियोजना द्वारा कुछ शर्तों का पूर्णतया अनुपालन होता हुआ नहीं पाया गया। उक्त के परिप्रेक्ष्य में दिनांक-26.11.2025 को संयुक्त सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अध्यक्षता में मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, सोनभद्र की सुनवाई/बैठक आयोजित की गयी (बैठक की कार्यवृत्ति संलग्न)। बैठक की कार्यवृत्ति में दिये गये शर्तवार निष्कर्ष के अनुसार तथ्य प्रकाश में आया कि मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना द्वारा Environmental Clearance में अधिरोपित शर्तों का पूर्णतया अनुपालन नहीं किया जा रहा है।

उपरोक्तानुसार उक्त संदर्भित खनन परियोजना द्वारा दिनांक-19.03.2025 से दिनांक-28.06.2025 तक की उल्लंघन अवधि 102 दिवस हेतु रू0 30,000/- मात्र प्रतिदिन की दर से कुल रू0 30,60,000.00 (तीस लाख साठ हजार रुपये) मात्र की क्षतिपूर्ति की गणना का आँकलन किया गया है।

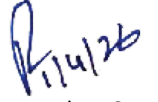
क्रमशः 3/पर...

(3)

अतः उपरोक्त के परिप्रेक्ष्य में उपरोक्त प्रकरण में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक-10.10.2025 एवं 12.01.2026 के अनुपालन में उक्त परियोजना के विरुद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति का आँकलन कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-यथोपरि।

भवदीय,



(आर0के0 सिंह)
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:—मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0 12वी, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।



क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:- G0018/0.A.No-113/2020/2026
Ref.No.:

दिनांक:- 08/01/2026
Date:

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन एम०ए० संख्या-94/2022 इन ओरिजिनल एप्लीकेशन नं०-113/2020 रमेश चन्द्र वर्मा बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक-10.10.2025 के अनुपालन में मेसर्स नार्दन कोलफील्ड्स लिमिटेड, खड़िया प्रोजेक्ट, खड़िया, जनपद-सोनभद्र के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण में विचाराधीन एम०ए० संख्या-94/2022 इन ओरिजिनल एप्लीकेशन नं०-113/2020 रमेश चन्द्र वर्मा बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक 10.10.2025 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त आदेश के प्रमुख अंश निम्नवत् हैं:-

....."2. Reply dated 20.09.2025 has been filed by UPPCB wherein considering the default period of 112 days from 28.11.2024 to 2 18.03.2025, environmental compensation of Rs. 33,60,000/- has been calculated and recommendation letter dated 18.09.2025 has been sent by RO, HQ, Lucknow for issuance of show cause notice for imposition of environmental compensation.

3. UPPCB is directed to calculate the environmental compensation for subsequent period of default also and submit a fresh action taken report before the Tribunal atleast one week before the next date of hearing.

4. List on 12.01.2026."

उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण में पारित आदेश दिनांक-15.05.2025 के अनुपालन में संदर्भित खनन परियोजना मेसर्स नार्दन कोलफील्ड्स लिमिटेड, खड़िया परियोजना, तहसील-दुद्धी, जनपद-सोनभद्र का निरीक्षण पूर्व में स्थलीय निरीक्षण इस कार्यालय के प्राधिकारी द्वारा दिनांक-10.09.2025 को किया गया था (निरीक्षण आख्या संलग्न)। निरीक्षण के दौरान पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखानुसार उक्त संदर्भित कोयला खनन परियोजना का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक-27.11.2024 एवं दिनांक-28.11.2024 तथा पुनः स्थलीय निरीक्षण दिनांक-17.03.2025 एवं दिनांक-18.03.2025 को किया गया था।

उपरोक्त वर्णित क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक-27-28 नवम्बर, 2024 एवं दिनांक-17-18 मार्च, 2025 को किये गये निरीक्षण आख्याओं के अनुसार मेसर्स नार्दन कोलफील्ड्स लिमिटेड खड़िया प्रोजेक्ट उक्त अवधि के दौरान मेसर्स नार्दन कोलफील्ड्स लिमिटेड, खड़िया परियोजना, तहसील-दुद्धी, जनपद-सोनभद्र परियोजना द्वारा परियोजना को निर्गत इनवार्थन्मेन्ट क्लीयरन्स में अधिरोपित शर्तों का अनुपालन नहीं किया जाता पाया गया।

क्रमशः 2/पर...

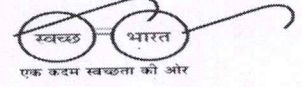
नॉर्दन कोलफील्ड्स लिमिटेड
खड़िया परियोजना
(मिनिरत्न कंपनी)
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी)



Northern Coalfields Limited
Khadia Project
(A Miniratna Company)
(A subsidiary of Coal India Limited)



Office of General Manager



CIN- U10102MP1985GOI003160

An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company

थाना- शक्तिनगर, जनपद-सोनभद्र (उ. प्र.), पिन - 231222/ Thana-Shaktinagar, Dist. Sonebhadra (U.P.) Pin- 231222
Phone: 05446- 232274, (FAX) 05446- 232274 Email: cgm.khd@gmail.com, website : www.nclcil.in

Ref: NCL/KHD/GM/Min/Env/U PPCB/25-26/ 5832

Date: 26/03/2026


To,
The Regional Officer,
U.P. Pollution Control Board,
H.No. 162, Uttar Mohal, Robertsganj,
Sonbhadra (U.P.)

Sub: Submission of present status of observations made in order dated 12.01.2026 by Hon'ble NGT, New Delhi in the OA No. 580/2022 and MA No. 94/2022 of OA no. 113/2020.

Dear Sir,

In pursuance with subject at reference please find enclosed herewith present status of the observations made in order dated 12.01.2026 by Hon'ble NGT, New Delhi in the OA No. 580/2022 and MA No. 94/2022 of OA no. 113/2020 pertaining to Khadia OCP, NCL

Yours sincerely,


26/3/2026
General Manager
Khadia Area

Copy to:-

(1) General Manager (Env. & Forest), NCL Singrauli.

Northern Coalfields Limited
Khadia Area

Point wise compliance of the observations stipulated in order dated 12.01.2026 by Hon'ble National Green Tribunal, New Delhi vide OA no. 580/2022 (Mukesh Singh vs State of UP) and MA no. 94/2022 of OA No. 113/2020 (Ramesh Chandra Verma vs State of UP).

S. No.	EC condition	Status of compliance reported by RO in report dated 06.10.2025	Submission of the Project Proponent during PH and conclusion	Status as on date
1.	Mining area should be granted by green belt having thick closed thick canopy of the tree cover. (Specific Condition- xx of EC dated 23.03.2016)	Partially Complied Based on the submitted SCN response and subsequent site inspection conducted by the Regional office, it has been found that the development of green belt work has been assigned to the Renukoot Forest Division by Khadia OCP. Besides, the development of green cover on 05 ha of land has been given to ICFRE, is a premier Institute working on land degradation etc. As informed, the outcome of the ICFRE work will also apply to other areas of the mines for better development of the green belt. It is also required to strengthen the plant density on OB and fill the gap	PP during the meeting submitted that Plantation has been carried out over 219.16 ha of overburden dumps till date, including 3 ha during FY 2025-26 through the Renukoot Forest Division, with additional green belt development proposed over 270 ha in MP and 100 ha in UP using native, broad-leaved species through designated State agencies and ICFRE. Further, bio-reclamation measures are being strengthened through ICFRE-led interventions and innovative methods such as drone-based seed ball spraying on OB dumps, which will be continued in subsequent monsoon seasons. The Chairman observed that placing the liability for plantation with the Divisional Forest Officer (DFO) is not appropriate. While the technical execution of plantation activities may be carried out through the State Forest Department/ICFRE or any other	<u>Being Complied</u> As per Minutes of the meeting of Personal Hearing held on 26.12.2025 under the Chairmanship of Joint Secretary, MoEF&CC, New Delhi, the condition is being complied with by Khadia OCP. (Copy of the minutes of the meeting is enclosed as Annexure-A). Further as desired in Minutes of the meeting, an undertaking has been submitted before MoEF&&CC, New Delhi for "Strengthening Plantation Density, address gaps on Overburden Dumps and ensure effective monitoring and survival audit" (Copy enclosed as Annexure - B).

		that arise due to various reasons on OB with suitable plant saplings	implementing agency, the overall responsibility and liability for plantation, including survival and maintenance, shall rest solely with the Project Proponent and shall not be transferred to the DFO or any other agency. Accordingly, the Project Proponent shall ensure effective monitoring, conduct survival audits, and ensure compliance with the stipulated plantation and bio-reclamation obligations. In view of the above clarification and the submissions made, it was concluded that the condition is being complied with.	
2.	There shall be no overflow of OB into the river and into the agricultural field and massive plantation of native species shall be taken up in the area between river and the project. (Specific Condition-xxii of EC dated 23.03.2016)	---same as above---	---same as above---	--Same as above---

3.	Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office. (Standard Condition f (v) of EC dated 07.02.2024)	---same as above---	---same as above---	--Same as above---
4.	Catch drains and siltation ponds of appropriate size shall be constructed to arrest	Partially Complied	During the meeting PP submitted that Pucca roads have been developed at all the permanent roads. Khadia OCP has	Compliance in Progress As per Minutes of the meeting of Personal Hearing held on 26.12.2025

<p>silt and sediment flow from soil. OB and mineral dumps. The water so collected shall be utilised for watering the mine area, road, green belt development, etc. The drains shall be regularly desilted and maintained properly. Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also adequate retention the period to allow proper settling of silt material. (Specific Condition-xxiv of EC dated 23.03.2016)</p>	<p>Based on the submitted SCN response and subsequent site inspection conducted by the Regional office, it has been found that the three-tier plantation along the major road has not been developed so far. PP has constructed the CC road of about 6.61 km within the lease area to avoid further dust emission. To control the road dust, it is required to blacktop the parking area. Deployment of a mist gun and water sprinkling in the parking area cannot be sufficient to control the dust emitted from the parking area. Management of OB dumps needs to be improved, including cleaning of the garland drain and maintenance of the retained wall, especially during the rainy season. As informed, the plantation is being carried out through the Renukoot Forest Division. It is also required to strengthen the plant density on OB and fill the gap that arises due to various reasons</p>	<p>constructed Cement Concrete Road of 6.61 KM Length within the mine premises in order to reduce the dust generation during transportation of coal. Further, 1.5 KM CC road has also been built in Khadia mines for the movement of light vehicle. Khadia OCP is committed towards construction of parking with blacktopping or cement concreting, and will be completed by Sept 2025. Activity for the same has been approved by NCL HQ and currently under tendering stage. In the meantime, proper sprinkling is being ensured through mobile tankers and truck mounted fog cannons. MoU has been finalised with UP Forest Department for planation besides newly constructed CC road and mine boundary. Overburden dumps are being maintained scientifically with proper technical and biological reclamation. For the purpose of stability of the OB dump, a scientific study has been conducted by M/s CMPDIL, Ranchi and As per the report, it is clear that benching and slopes are safe for overburden dump. Garland drains and retaining walls are being constructed at the toe of the dump With regard to density of plantation, the plantation is being done carried out through Renukoot Forest Division at the</p>	<p>under the Chairmanship of Joint Secretary, MoEF&CC, New Delhi, the chair directed that the parking area shall be blacktopped or cement concreted.</p> <p>For the compliance of above, a work order has been issued for construction of CC Road and Pavement for parking of trucks vide letter no. 2673/KH/C/LOA/Making CC road/2351/2026/784 dated 20.01.2026 (Copy enclosed as Annexure-C). Work is under progress and likely to be completed by September 2026. Pictures of the ongoing work of CC road construction is enclosed as Pic-1 and Pic-2.</p>
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		<p>on OB with suitable plant saplings</p>	<p>density of 2500 Plants per Hectare with 04 years of maintenance. The survival rate of plantation is around 80%. Further, seedball spraying through drone has also been carried out in FY 2025-26 (Total 21150 seedballs were sprayed).</p> <p>The Chair observed that the construction of the parking area with blacktopping or cement concreting was not completed by September, 2025. The Chair further directed that, in order to effectively control road dust, the parking area shall be blacktopped or cement concreted, as deployment of mist guns and water sprinkling alone is not sufficient to control dust emissions from the parking area. The status of compliance shall be submitted to the concerned Regional Office (RO), which shall verify the same. Accordingly the condition may be considered as Partially Complied.</p>	
<p>5.</p>	<p>The project authorities shall undertake regular repairing and tarring of roads used for mineral transportation. A 3-tier green belt comprising of a mix of native species shall be developed all along the major approach roads. (Specific</p>	<p>---same as above---</p>	<p>---same as above---</p>	<p>---same as above---</p>

	Conditionxxviii of EC dated 23.03.2016)			
6.	A Progressive afforestation plan shall be implemented at the end of mining, which includes reclaimed External O B dump area (258 ha), Internal OB dump area (808 ha) and Green belt (49 ha) and in township located outside the lease by planting native species in consultation with the local DFO/ Agriculture Department. The density of the trees shall be around 2500 plants per ha. Massive plantation shall be carried out in open spaces in and around the mine and a 3-tier avenue plantation along the main approach roads to the mine. (Specific Condition-xxx)	---same as above----	---same as above----	---same as above----



7.	<p>An estimated total 1255.72 Mm3 of OB will be generated during the entire life of the mine. Out of which 254.33 Mm3 of OB will be dumped in two external OB Dumps an earmarked area covering 258 ha of land. 1001.72 Mm3 of will be tow internal OB dump in covering an area of 808 ha. The maximum height of external OB dump will not exceed 28 degrees. Monitoring and management of reclaimed dump sites shall continue till the vegetation becomes self submitted to MOEFCC and its Regional Office on yearly basis. (Specific Conditionxxxii)</p>	---same as above---	---same as above---	---same as above---
8.	<p>Compensatory Ecological & Restoration of waste Land other degraded land and OB dumps in lieu of breaking open the land be carried out (Specific Condition-xxxiii of EC dated 23.06.2016)</p>	---same as above---	---same as above---	---same as above---

9.	The entire excavated area, backfilling, external OB dumping (including topsoil), and afforestation plan shall conform to the "during mining" and "post-mining" landuse pattern, as outlined in the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status concerning the postmining land-use pattern shall be submitted to the MOEFCC/RO. (Standard Condition f (iii) of EC dated 07.02.2024	---same as above---	---same as above---	---same as above---
10.	Encourage the use of cleaner fuel in trucks. If the road needs to be widened up to the nearest railway siding, the same should be constructed to avoid traffic congestion (Additional Specific condition-ii) of EC dated 2022)	The Matter is related to EAC (Coal) Based on the submitted SCN response and subsequent site inspection conducted by the Regional office, it has been found that the PP is equipped with three nos. of draglines for handling of overburden, which are not only electricity driven but also reduce truck movement (which would otherwise be required for transportation of overburden), 06 nos. of shovel and 07 nos. of drills are electrical driven, which are engaged for excavation. In addition to above, Coal is	PP submitted that Khadia Opencast Project applied for exemption of this condition to MoEF&CC, New Delhi vide EC amendment proposal no. IA/UP/CMIN/509697/2024 submitted on 01.12.2024. The proposal was considered in 33rd meeting of EAC (Coal) held on 14.10.2025. As per Minutes of the meeting available on Parivesh Portal, the said condition is not binding in nature. Further EC amendment has also been granted with the condition amended to 'PP shall explore the feasibility for deployment of dumpers/ trucks/other vehicles/ passenger cars as electrical or CNG/LNG based for transportation	Complied Khadia OCP applied for amendment for exemption from this EC condition and as per minutes of EAC, this condition is not binding in Nature (Copy of the relevant pages of MoM is enclosed as Annexure-D). Further, amendment to this condition has also been granted by MoEF&CC (Copy of the amendment EC issued is enclosed as Annexure-E). Further, As per Minutes of the meeting of Personal Hearing held on 26.12.2025 under the Chairmanship of Joint Secretary, MoEF&CC, New Delhi, the chair agreed with the submission of PP.

		<p>being transported through conveyor belts of Coal Handling Plants of 04 MTPA and 06 MTPA, which are electricity driven and reduces truck movement (which would otherwise be required for transportation of coal by road within mine premises) and a Rapid Loading System of 04 MTPA is under construction, which shall be electricity driven. As informed, the trial run for the use of the XtraGreen diesel is to start within one month. PP has also informed that the exemption application of this condition has also been submitted to MoEF&CC, New Delhi, vide EC amendment proposal no. IA/UP/CMIN/509697/20 24 submitted on 01.12.2024. However, the application is yet to be considered in EAC</p>	<p>of coal / OB etc. Considering the ambient air quality, all the vehicles carrying the coal shall comply the BS-VI standards" For the purpose of exploring the possibility to deploy CNG/LNG/ electrical dumpers /trucks/other vehicles in NCL, a letter seeking availability of such vehicles have been submitted on 06.08.2024 to all major Manufacturers and response of them are still awaited. The Chair agreed with submissions of the PP.</p>	<p>Hence, this condition may not be treated as partially complied or non complied.</p>
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11.	PP shall explore at least 20% of the overall fleet of dumpers, trucks, and other vehicles as electric or CNG/LNG-based for the transportation of coal, overburden, etc. (Specific condition xxviii) of EC dated 07.02.2024) dumpers, trucks, and other vehicles as electric or CNG/LNG-based for the transportation of coal, overburden, etc. (Specific conditionxxviii) of EC dated 07.02.2024)	---Same As Above---	---Same As Above---	---Same As Above---
12.	PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA before December 2024, in addition to the existing coal transportation facility, which includes 2 nos. of CHPs with Silo loading facility of 10.0 MTPA and a Merry Go-Round (MGR) arrangement. (Specific condition-i) of EC dated 07.02.2024)	Partially Complied Based on the submitted SCN response and the subsequent site inspection conducted by the Regional office, it has been found that the construction work of the rapid loading system was in progress on the site and will be completed by February 2026. It is required to expedite the above work on a priority basis	PP informed the Chair that an application was submitted before MoEF&CC for amendment of the said condition for extension of timeline given for completion of additional RLS. The proposal was considered in 33rd meeting of EAC (Coal Mining) held on 14.10.2025. Based on the EAC, amended EC vide J11015/255/2006-IA-II(M) dated 19.11.2025 with EC identification no. EC24A0101UP5538506A, the timeline for completion of RLS has been extended till June 2026. Khadia OCP is committed towards completion of additional RLS by June 2026 The Chair agreed with submissions of the PP.	Being Complied Khadia OCP applied for amendment of EC condition for extension of the timeline for completion of RLS and EAC, after detailed deliberation, granted amendment vide EC No. J11015/255/2006-IA-II(M) dated 19.11.2025 with EC identification no. EC24A0101UP5538506, for completion of RLS by June 2026. (Copy of the amended EC is enclosed as Annexure-E). The work of construction of additional RLS is ongoing and will be complied before June 2026. Picture of the ongoing work is enclosed as Pic 3 and Pic 4. Further, As per Minutes of the meeting of Personal Hearing held on 26.12.2025 under the Chairmanship of Joint

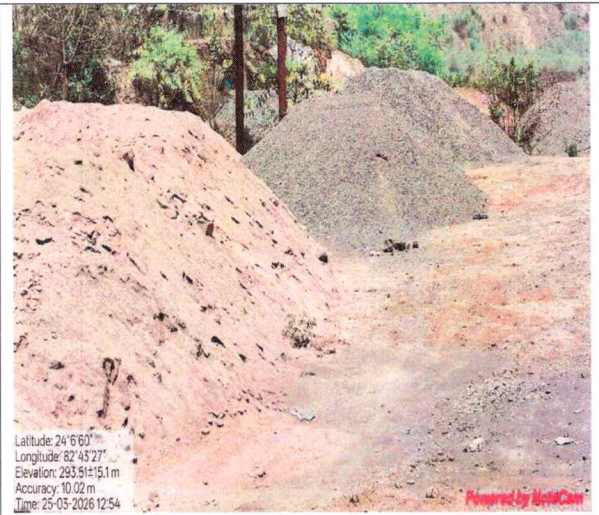
				Secretary, MoEF&CC, New Delhi, the chair agreed with the submission of PP. Hence, this condition may not be treated as partially complied or non complied.
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26/3/2026
General Manager
Khadia Area, NCL


Northern Coalfields Limited
Khadia Area



Pic 1:- Ongoing Construction of CC Road



Pic 2:- Ongoing Construction of CC Road



Pic 3:- Ongoing construction of RLS



Pic 4:- Ongoing construction of RLS

PROCEEDINGS

Personal Hearing in respect of the project titled “Khadia Opencast Project of Northern Coalfields Limited (NCL), Village Nawatola, Khadia, District Sonbhadra, Uttar Pradesh”. The personal hearing for the project “Khadia Opencast Project of Northern Coalfields Limited (NCL), Village Nawatola, Khadia, District Sonbhadra, Uttar Pradesh,” was held under the Chairmanship of Shri Rajat Agarwal, Joint Secretary, on 26.12.2025 at 15:00 hrs at Indus Meeting Hall, Indira Paryavaran Bhawan. The list of participants is at Annexure-I

Chronology of Events as Follows:-

S. No.	Date / Period	Event / Action
1.	10.04.2007	Environmental Clearance (EC) granted for Khadia Opencast Coal Mine Expansion Project (expansion in production from 4 MTPA to 10 MTPA and lease area from 1460 ha to 1640 ha) of M/s Northern Coalfields Ltd. (NCL), located in villages Khadia/Chilkatand (in Dudhi Tehsil) and Dudhichua (in Singrauli Tehsil), Tehsil Dudhi in District Sonebhadra, Uttar Pradesh and in Tehsil Singrauli in District Sidhi, Madhya Pradesh
2.	23.03.2016	Environmental Clearance (EC) granted for expansion of Khadia Opencast Coal Mine from 10 MTPA to 14 MTPA over an area of 1640 ha.
3.	27.07.2022	EC granted for expansion from 14 MTPA to 15 MTPA, availing 50% relaxation under OM dated 07.05.2022.
4.	07.02.2024	Fresh EC issued for expansion from 14 MTPA to 15 MTPA under updated conditions.
5.	28.11.2024	Project monitored/inspected by RO, MoEF&CC, Lucknow in reference to Hon'ble NGT in OA No. 580/2022 (Mukesh Singh vs State of Uttar Pradesh), Ministry is one of the respondent.
6.	16.12.2024	Inspection report submitted by RO, Lucknow to the Ministry.
7.	14.01.2025	Ministry issued letter seeking Action Taken Report (ATR) from the Project Proponent (PP).
8.	14.02.2025	ATR submitted by the Project Proponent in response to the Ministry's letter.
9.	30.04.2025	Show Cause Notice (SCN) issued to the Project Proponent based on continued non-compliances.
10.	20.05.2025	PP submitted reply to the Show Cause Notice, forwarded to RO, Lucknow for review.
11.	06.10.2025	RO, Lucknow submitted SCN review report after site inspection and examination of PP's reply

12.	26.12.2025	Personal Hearing held in Indus Meeting Hall, Indira Paryavaran Bhawan, MoEF&CC to address continued non-compliances
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2. The Chairman welcomed the participants and invited Shri Pankaj Verma, Scientist-F, MoEF&CC to update the background of the matter

- Khadia Opencast Coal Mine Expansion Project (expansion in production from 4 MTPA to 10 MTPA and lease area from 1460 ha to 1640 ha) of M/s Northern Coalfields Ltd. (NCL), located in villages Khadia/Chilkatand (in Dudhi Tehsil) and Dudhichua (in Singrauli Tehsil), Tehsil Dudhi in District Sonebhadra, Uttar Pradesh and in Tehsil Singrauli in District Sidhi, Madhya Pradesh. File No .J-11015/255/2006-IA.II(M) dated 10.04.2007
- Khadia Opencast coal mine expansion project from 10 MTPA TO 14 MTPA in an area of 1640 Ha located in District Sonebhadra and Tehsil Singrauli, Madhya Pradesh. File no. J-11015/255/2006 IA. II (M) dated 23.03.2016
- Expansion of Khadia Opencast coal mining project for increase in production capacity from 14 MTPA to 15 MTPA (increase of 10% w.r.t 10 MTPA) in land area of 1640 Ha by M/s Northern Coalfields Ltd. located in the village Khadia, Tehsil Dudhi, District Sonbhadra,Uttar Pradesh & village Dhudhichua, Tehsil Singrauli, District Singrauli,Madhya Pradesh - Environmental Clearance under OM vide F. No. IA3-22/10/2022-IA .III 07.05.2022- [Availing total 50% relaxation of OM dealing with exemption of public hearing under clause 7 (ii) of EIA notification]. File no. J-11015/255/2006 IA. II (M) dated 27.07.2022, and
- Expansion of Khadia Opencast coal mining project for increase in production capacity from 14 MTPA to 15 MTPA (increase of 10% w.r.t 10 MTPA) in land area of 1640 Ha by M/s Northern Coalfields Ltd. located in the village Khadia, Tehsil Dudhi, District Sonbhadra,Uttar Pradesh & village Dhudhichua, Tehsil Singrauli, District Singrauli,Madhya Pradesh - Environmental Clearance under OM vide F. No. IA3-22/10/2022-IA .III 07.05.2022- [Availing total 50% relaxation of OM dealing with exemption of public hearing under clause 7 (ii) of EIA notification]. File no. J-11015/255/2006 IA. II (M) dated 07.02.2024.

3. The above-mentioned project was monitored by the Regional Office, MoEF&CC, Lucknow on 27.11.2024 and 28.11.2024 in reference to OA No. 580/2022 titled Mukesh Singh v. State of Uttar Pradesh, pending before the Hon'ble NGT (PB).

4. In this regard, the Ministry, vide letter dated 13.09.2024, sought a monitoring report from RO, Lucknow, which was submitted on 16.12.2024. Based thereon, the Project Proponent was directed to submit an Action Taken

Report (ATR) vide letter dated 14.01.2025, which was submitted on 14.02.2025. As per the SoP, the ATR review report was sought from RO, Lucknow and, upon examination of the same, a Show Cause Notice was issued to the Project Proponent vide letter dated 30.04.2025 on account of the observed non-compliances. The Hon'ble Tribunal was apprised accordingly through an additional affidavit filed on 17.05.2025. The matter was subsequently listed for hearing on 10.10.2025, wherein the Hon'ble Tribunal directed the Ministry to file another affidavit apprising the Hon'ble Tribunal of the status after issuance of the Show Cause Notice. The Project Proponent has since submitted a reply to the Show Cause Notice vide letter dated 20.05.2025, which has been forwarded to RO, Lucknow for review.

5. The SCN response review report was examined in the Ministry and it was observed that there was improvement in the compliance status of conditions as compared to compliance status reported by RO in report dated 6.10.2025. However, some conditions were not satisfactorily complied, therefore, to resolve the issue of non-compliance, Personal hearing has been called on 26.12.2025.

6. It was followed by a presentation made by M/s Norther Coalfield Limited on the actions taken to comply with the conditions. PP presented documentary and pictorial evidence of the ATR. The same was deliberated in detailed during the hearing. Accordingly, condition-wise conclusion during the personal hearing in reference to submission of PP, taking into consideration the views of RO, and outcome of deliberation is as given below

S. No	EC Condition	Status of compliance reported by RO in report dated 06.10.2025	Submission of the Project Proponent during PH and conclusion
1.	Mining area should be granted by green belt having thick closed thick canopy of the tree cover. (Specific Condition-xx of EC dated 23.03.2016)	Partially Complied Based on the submitted SCN response and subsequent site inspection conducted by the Regional office, it has been found that the development of green belt work has been assigned to the Renukoot Forest Division by Khadia OCP. Besides, the development of green cover on 05 ha of land has been given to ICFRE, is a premier Institute working on land	PP during the meeting submitted that Plantation has been carried out over 219.16 ha of overburden dumps till date, including 3 ha during FY 2025-26 through the Renukoot Forest Division, with additional green belt development proposed over 270 ha in MP and 100 ha in UP using native, broad-leaved species through designated State agencies and ICFRE. Further, bio-reclamation measures are being

		<p>degradation etc. As informed, the outcome of the ICFRE work will also apply to other areas of the mines for better development of the green belt. It is also required to strengthen the plant density on OB and fill the gap that arise due to various reasons on OB with suitable plant saplings</p>	<p>strengthened through ICFRE-led interventions and innovative methods such as drone-based seed ball spraying on OB dumps, which will be continued in subsequent monsoon seasons.</p> <p>The Chairman observed that placing the liability for plantation with the Divisional Forest Officer (DFO) is not appropriate. While the technical execution of plantation activities may be carried out through the State Forest Department/ICFRE or any other implementing agency, the overall responsibility and liability for plantation, including survival and maintenance, shall rest solely with the Project Proponent and shall not be transferred to the DFO or any other agency.</p> <p>Accordingly, the Project Proponent shall ensure effective monitoring, conduct survival audits, and ensure compliance with the stipulated plantation and bio-reclamation obligations. In view of the above clarification and the submissions made, it was concluded that the condition is being complied with.</p>
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2.	<p>There shall be no overflow of OB into the river and into the agricultural field and massive plantation of native species shall be taken up in the area between river and the project. (Specific Condition-xxii of EC dated 23.03.2016)</p>	---same as above---	---same as above---
3.	<p>Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of</p>	---same as above---	---same as above---

	<p>rehabilitated areas shall continue until the vegetation becomes selfsustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office. (Standard Condition f (v) of EC dated 07.02.2024)</p>		
4.	<p>Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flow from soil. OB and mineral dumps. The water so collected shall be utilised for watering the mine area, road, green belt development, etc. The drains shall be regularly desilted and maintained properly. Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also adequate retention the period to allow proper settling of silt material. (Specific</p>	<p>Partially Complied</p> <p>Based on the submitted SCN response and subsequent site inspection conducted by the Regional office, it has been found that the three-tier plantation along the major road has not been developed so far. PP has constructed the CC road of about 6.61 km within the lease area to avoid further dust emission. To control the road dust, it is required to blacktop the parking area. Deployment of a mist gun and water sprinkling in the parking area cannot be sufficient to control the dust emitted from the parking area. Management of OB dumps needs to be improved, including cleaning of the garland drain and maintenance of the retained wall, especially during the rainy season. As informed, the plantation is being carried out through the Renukoot Forest Division. It is also</p>	<p>During the meeting PP submitted that Pucca roads have been developed at all the permanent roads. Khadia OCP has constructed Cement Concrete Road of 6.61 KM Length within the mine premises in order to reduce the dust generation during transportation of coal. Further, 1.5 KM CC road has also been built in Khadia mines for the movement of light vehicle. Khadia OCP is committed towards construction of parking with blacktopping or cement concreting, and will be completed by Sept 2025. Activity for the same has been approved by NCL HQ and currently under tendering stage. In the meantime, proper sprinkling is being ensured through mobile tankers and truck mounted fog cannons. MoU has been finalised with UP Forest</p>

	<p>Condition-xxiv of EC dated 23.03.2016)</p>	<p>required to strengthen the plant density on OB and fill the gap that arises due to various reasons on OB with suitable plant saplings</p>	<p>Department for planation besides newly constructed CC road and mine boundary.</p> <p>Overburden dumps are being maintained scientifically with proper technical and biological reclamation. For the purpose of stability of the OB dump, a scientific study has been conducted by M/s CMPDIL, Ranchi and As per the report, it is clear that benching and slopes are safe for overburden dump. Garland drains and retaining walls are being constructed at the toe of the dump</p> <p>With regard to density of plantation, the plantation is being done carried out through Renukoot Forest Division at the density of 2500 Plants per Hectare with 04 years of maintenance. The survival rate of plantation is around 80%. Further, seedball spraying through drone has also been carried out in FY 2025-26 (Total 21150 seedballs were sprayed).</p> <p>The Chair observed that the construction of the parking area with blacktopping or cement concreting was not completed by September, 2025. The Chair further directed</p>
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			<p>that, in order to effectively control road dust, the parking area shall be blacktopped or cement concreted, as deployment of mist guns and water sprinkling alone is not sufficient to control dust emissions from the parking area. The status of compliance shall be submitted to the concerned Regional Office (RO), which shall verify the same. Accordingly the condition may be considered as Partially Complied.</p>
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5.	<p>The project authorities shall undertake regular repairing and tarring of roads used for mineral transportation. A 3-tier green belt comprising of a mix of native species shall be developed all along the major approach roads. (Specific Condition-xxviii of EC dated 23.03.2016)</p>	---same as above---	---Same As Above---
6.	<p>A Progressive afforestation plan shall be implemented at the end of mining, which includes reclaimed External O B dump area (258 ha), Internal OB dump area (808 ha) and Green belt (49 ha) and in township located outside the lease by planting</p>	---same as above---	---Same As Above---

<p>native species in consultation with the local DFO/ Agriculture Department. The density of the trees shall be around 2500 plants per ha. Massive plantation shall be carried out in open spaces in and around the mine and a 3-tier avenue plantation along the main approach roads to the mine. (Specific Condition-xxx)</p>		
<p>7. An estimated total 1255.72 Mm³ of OB will be generated during the entire life of the mine. Out of which 254.33 Mm³ of OB will be dumped in two external OB Dumps an earmarked area covering 258 ha of land. 1001.72 Mm³ of will be tow internal OB dump in covering an area of 808 ha. The maximum height of external OB dump will not exceed 28 degrees. Monitoring and management of reclaimed dump sites shall continue till the vegetation becomes self submitted to MOEFCC and its Regional Office on yearly basis. (Specific Condition-xxxi)</p>	<p>---same as above---</p>	<p>---Same As Above---</p>

8.	Compensatory Ecological & Restoration of waste Land other degraded land and OB dumps in lieu of breaking open the land be carried out (Specific Condition-xxxiii of EC dated 23.06.2016)	---same as above----	---Same As Above---
9.	The entire excavated area, backfilling, external OB dumping (including topsoil), and afforestation plan shall conform to the "during mining" and "post-mining" land-use pattern, as outlined in the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status concerning the post-mining land-use pattern shall be submitted to the MOEFCC/RO. (Standard Condition f (iii) of EC dated 07.02.2024	---same as above----	---Same As Above---
10.	Encourage the use of cleaner fuel in trucks. If the road needs to be widened up to the nearest railway siding, the same should be constructed to avoid	The Matter is related to EAC (Coal) Based on the submitted SCN response and subsequent site inspection conducted by the Regional office, it has	PP submitted that Khadia Opencast Project applied for exemption of this condition to MoEF&CC, New Delhi vide EC amendment proposal no. IA/UP/CMIN/509697/20

<p>traffic congestion (Additional Specific condition-ii) of EC dated 2022)</p>	<p>been found that the PP is equipped with three nos. of draglines for handling of overburden, which are not only electricity driven but also reduce truck movement (which would otherwise be required for transportation of overburden), 06 nos. of shovel and 07 nos. of drills are electrical driven, which are engaged for excavation. In addition to above, Coal is being transported through conveyor belts of Coal Handling Plants of 04 MTPA and 06 MTPA, which are electricity driven and reduces truck movement (which would otherwise be required for transportation of coal by road within mine premises) and a Rapid Loading System of 04 MTPA is under construction, which shall be electricity driven. As informed, the trial run for the use of the XtraGreen diesel is to start within one month. PP has also informed that the exemption application of this condition has also been submitted to MoEF&CC, New Delhi, vide EC amendment proposal no. IA/UP/CMIN/509697/2024 submitted on 01.12.2024. However, the application is yet to be considered in EAC</p>	<p>24 submitted on 01.12.2024. The proposal was considered in 33rd meeting of EAC (Coal) held on 14.10.2025. As per Minutes of the meeting available on Parivesh Portal, the said condition is not binding in nature. Further EC amendment has also been granted with the condition amended to 'PP shall explore the feasibility for deployment of dumpers/trucks/other vehicles/passenger cars as electrical or CNG/LNG based for transportation of coal / OB etc. Considering the ambient air quality, all the vehicles carrying the coal shall comply the BS-VI standards" For the purpose of exploring the possibility to deploy CNG/LNG/electrical dumpers/trucks/other vehicles in NCL, a letter seeking availability of such vehicles have been submitted on 06.08.2024 to all major Manufacturers and response of them are still awaited.</p> <p>The Chair agreed with submissions of the PP.</p>
<p>11 PP shall explore at least 20% of the overall fleet of</p>	<p>---Same As Above---</p>	<p>---Same As Above---</p>

	<p>dumpers, trucks, and other vehicles as electric or CNG/LNG-based for the transportation of coal, overburden, etc. (Specific condition-xxviii) of EC dated 07.02.2024)</p>		
12	<p>PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA before December 2024, in addition to the existing coal transportation facility, which includes 2 nos. of CHPs with Silo loading facility of 10.0 MTPA and a Merry Go-Round (MGR) arrangement. (Specific condition-i) of EC dated 07.02.2024)</p>	<p>Partially Complied</p> <p>Based on the submitted SCN response and the subsequent site inspection conducted by the Regional office, it has been found that the construction work of the rapid loading system was in progress on the site and will be completed by February 2026. It is required to expedite the above work on a priority basis.</p>	<p>PP informed the Chair that an application was submitted before MoEF&CC for amendment of the said condition for extension of timeline given for completion of additional RLS. The proposal was considered in 33rd meeting of EAC (Coal Mining) held on 14.10.2025. Based on the EAC, amended EC vide J-11015/255/2006-IA-II(M) dated 19.11.2025 with EC identification no. EC24A0101UP5538506A, the timeline for completion of RLS has been extended till June 2026. Khadia OCP is committed towards completion of additional RLS by June 2026</p> <p>The Chair agreed with submissions of the PP.</p>

7. On the basis of detailed deliberation, following was concluded:-

1. In respect of plantation and green belt development, the Chairman observed that the liability for plantation cannot be shifted to the DFO. It was categorically directed that the entire responsibility for plantation, survival and maintenance shall vest solely with the Project Proponent, irrespective of technical execution through State Forest Departments/ICFRE. The Project proponent (PP) shall strengthen plantation density, address gaps on overburden dumps and ensure

effective monitoring and survival audits to achieve full compliance with EC conditions. Project proponent to submit the undertaking wrt timeline and submit progress report regularly to the Ministry's Regional Office.

2. The progress of green belt development shall be improved with the involvement of professional agencies to address the existing gaps, and by promoting the use of native, broad-leaved and fruit-bearing species to reduce pollution.
3. The concerned sector may consider the timelines furnished by the PP and the updated compliance status to be submitted by the PP, while examining the proposal for expansion, as and when submitted.
4. PP shall apply for amendment of EC conditions on PARIVESH, which are not applicable/feasible to the project.
5. Project proponent shall continue to ensure all efforts towards achieving compliance of EC conditions as concluded in the table of para 6 above.
6. RO shall review the six-monthly compliance report of the project submitted by PP regularly.

The meeting ended with the vote of thanks to the Chair.

Annexure-I

List of participants for the personal hearing for the project “*Khadia Opencast Project of Northern Coalfields Limited (NCL), Village Nawatola, Khadia, District Sonbhadra, Uttar Pradesh*”. The personal hearing for the project “*Khadia Opencast Project of Northern Coalfields Limited (NCL), Village Nawatola, Khadia, District Sonbhadra, Uttar Pradesh*”

S.no.	Name	Designation
MoEF&CC		
1.	Shri Rajat Agarwal	Joint Secretary
2.	Shri Pankaj Verma	Scientist F, IA-CMD
3.	Dr. A K Gupta	Scientist E, RO-Lucknow
3.	Dr. Rajesh Prasad Rastogi	Scientist-D, Coal Sector
4.	Dr. Bhardwaj Adiraju	Scientist D, IA-CMD
5.	Shri Paranjay Kumar Singh	Consultant, IA-CMD
6.	Shri Sahodhar Kumar	Consultant, IA-CMD
7.	Shri Vinay Rana	ASO, IA-CMD
Project Proponent		
M/s Northern Coalfield Limited		
1.	Shri K. D. Jain	Area General Manager
2.	Shri Rohit Kumar Gupta	Manager (Environment)

नॉर्दर्न कोलफील्ड्स लिमिटेड
खड़िया परियोजना
(मिनिरत्न कंपनी)
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी)



Northern Coalfields Limited
Khadia Project
(A Miniratna Company)
(A subsidiary of Coal India Limited)

Office of General Manager



CIN- U10102MP1985GOI003160

An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company

थाना- शक्तिनगर, जनपद-सोनभद्र (उ. प्र.), पिन - 231222/ Thana-Shaktinagar, Dist. Sonbhadra (U.P.) Pin- 231222

Phone: 05446- 232274, (FAX) 05446- 232274 Email: cgm.khd@gmail.com, website : www.nclcil.in

Ref: NCL/KHD/Env/MoEF&CC-Delhi/25-26/ 5718

Date: 02/02/2026

To,

Shri Pankaj Verma,
Scientist-F,
Compliance and Monitoring Division,
3rd floor, Vayu wing
Ministry of Environment, Forest and Climate Change,
Indira Paryawaran Bhawan, New Delhi

Subject : Submission of Undertaking as desired in Minutes of Meeting of Personal Hearing held on 26.12.2025.
Reference : Minutes of Meeting mailed on 07.01.2026

Dear Sir,

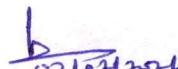
Khadia Opencast Project of M/s Northern Coalfields Limited was called for Personal Hearing on 26.12.2025 to review issues related to the non-compliance of Environmental Clearance (EC) conditions concerning the project titled "Expansion of Khadia Opencast Coal Mining Project for increase in production capacity from 14 MTPA to 15 MTPA (increase of 10% w.r.t. 10 MTPA) in land area of 1640 ha by M/s Northern Coalfields Limited, located in Village - Khadia, Tehsil - Dudhi, District - Sonbhadra (Uttar Pradesh) & Village - Dhudhichua, Tehsil - Singrauli, District - Singrauli (Madhya Pradesh)".

The approved minutes of aforesaid meeting have been received through e-mail dated 07.01.2026. As per conclusion of minutes of meeting, an undertaking for "Strengthening Plantation Density, address gaps on Overburden Dumps and ensure effective monitoring and survival audit" is required to be submitted. Accordingly, the undertaking is being enclosed herewith.

It is requested that Show Cause Notice vide no. IA-L-11011/51/2024-IA-I dated 30.04.2025 issued to Khadia Opencast Project may kindly be closed and a closure letter may kindly be issued.

This is for your kind information and consideration please.

Yours faithfully,


General Manager,
Khadia Area

Copy to:

GM (Env.), NCL, Singrauli

नॉदर्न कोलफील्ड्स लिमिटेड
खड़िया परियोजना
(मिनिरत्न कंपनी)
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी)



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Phone: 05446- 232274, (FAX) 05446- 232274 Email: cgm.khd@gmail.com, website : www.nclcil.in

Ref: NCL/KHD/Env/MoEF&CC-Delhi/25-26/ 5717

Date: 02/02/2026

UNDERTAKING

It is to undertake that for the purpose to Strengthen Plantation Density, address gaps on Overburden Dumps and ensure effective monitoring and survival audit, following works will be carried out at Khadia Opencast Project of M/s Northern Coalfields Limited

SN	Objective	Activities	Timeline
1	Strengthening of plantation density and addressing gaps in plantation on Overburden dumps	Carrying out spraying of seedball (consisting seeds of grass and native species) over overburden dumps with the help of drone.	September 2026
2	For effective monitoring and survival audit	Carrying out survival audit of plantation area through third party Joint Inspection with Forest Department of U.P. for Survival of plants for plantation works being carried out and maintained by Forest Department of U.P.	December, 2026 Joint Inspection is being done each year

[Signature]
02/02/2026
General Manager
Khadia Area

Annexure-C

NORTHERN COALFIELDS LIMITED
OFFICE OF THE GENERAL MANAGER: KHADIA AREA
CIVIL DEPARTMENT
PO: KHADIA PROJECT, DISTT. SONBHADRA (UP)-231222.

No.- ⁸⁶⁷³ Kh/C/LOA/Making CC road/ ²³⁵¹ /2026/ ⁷⁸⁴ Dated- ²⁰⁻¹⁻²⁰²⁶

To,
M/s RDV MULTICORP JV,
Main road Naugarh
Waidhan.
P.O.-Kachani,
Distt.- Singrauli (MP)
Email ID- rdvmulticorp@gmail.com

Sub-LOA for the work "Making CC road and pavement near overhead tank along NH 39 for entry and parking of trucks in Khadia Project."

Ref: (i) NIT No.-GM/KHD/C/24-25/ETN-84 Dated: 04.12.2025
(ii) Tender ID No- 2025_NCL_346866_1
(iii) Your offer dated- 22.12.2025

Dear Sir,

With reference to the above we are pleased to convey that your offer to undertake the subject work at a total value of **Rs. 22368780.18 (Rs. 18956593.37 + GST @18 % Rs.3412186.81) (Rupees Two crores Twenty Three Lakhs Sixty Eight Thousand Seven Hundred Eighty and Eighteen Paise)** only has been accepted subject to the following stipulations.

1-All the materials and equipment required for the work will be arranged by you.

2-You are required to submit the Registration/license under Contract Labour (R&A) Act, 1970 within 10

(Ten) days from the date of receipt of this letter of acceptance, if required. The maximum likely manpower to be deployed in this contract are **43 (Forty Three) per day.**

3-The Performance Security (first part of security deposit) shall be **5%** of the contract value amounting to **Rs. 947830.00 (Rupees Nine Lakhs Forty Seven Thousand Eight Hundred thirty) only. The Earnest money amounting to Rs. 492200.00** deposited by you along with the tender through Axis Aggregator Bank.PRN No. **3615011205448** has been taken as part of Performance Security. All ruiningaccount billsshall be paid @ **95%** of work value without GST. This 5% deduction towards retention moneywill be thesecond Part of security deposit.

4-You are required to submit the following **within 21 (twenty one) days** from the date of issue of this letter of acceptance for issuing formal work order and executing agreement for the work.

(i)**Rs. 455630.00 towards balance amount of 5%** Performance Security in acceptable form.

(ii)**Rs. 9406555.00** towards amount of Additional Performance Security in acceptable form.

(iii) Copy of Income Tax PAN

(iv) Copy of GST registration Certificate & Service Accounting Code (SAC) of works/services.

(v) Copy of Memorandum and Article of Association/Power of attorney/partnership deed, if any.

(vi) Copy of CMPF/EPF Registration or Copy of Affidavit for implementation of CMPF Act.

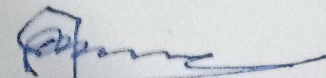
(vii) Authorization form for e-payment duly filled-in.

(viii)PERT/BAR chart showing percentage of periodical progress for completion of work.

(ix) Non-judicial Stamp Paper for Rs. 500/- of UP State.

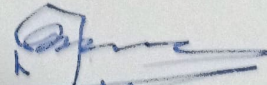
(x) Copy of the letter of handing over the site.

(xii)That you have to take necessary insurance for the full contract period for (i) Workmencompensation policy,(ii) Contractors all risk policy in the joint name of **Northern coalfields limited and the contractor. The policies and certificates forthe insurance as per clause no. 13 (xviii) of General Terms &Condition of Tender document shall bedelivered by you to the Engineer-in-charge for hisapproval before commencement of the work.**


20/1/26

1566 The work shall be completed within **180 (One Hundred Eighty)** days, the work shall be deemed to have commenced on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 7(Seven) days after handing over the site of work whichever is later. **However, the contractor will maintain good riding condition for another 5 years from the date of completion as per NIT.**

- 6- In case you, without reasonable cause or valid reasons, commits default in commencing the work as per clause no 5 of the LOA, the company shall, without prejudice to any other right or remedy, be at liberty, by giving 15 day's notice in writing to you to commence the work, failing which to **Forfeit the Earnest Money** deposited by you, rescind the Letter of Acceptance of Tender/Work order and debaring to take part in the future re-tender along with other actions as per tender documents.
7. In case you fail to submit the performance security and Additional performance security, if any within 21 days
 - a) Then the award of the work shall be cancelled with forfeiture of earnest money.
 - b) Debar from participating in future tenders for a minimum period of 12 months as per NIT.
- 8- The work should be executed as per General Terms & Conditions, Additional Terms & Conditions, Special Terms & Conditions, CPWD Specification/BIS Standards/description of the items of the accepted Tender documents and instructions of EIC.
- 9- You shall not pay less than the minimum Wages Act or such other legislation or award of minimum wages fixed by the respective State Govt. Or Central Govt. as may be in force.
- 10- You should ensure implementation of CMPF and Miscellaneous Provision Act 1948 or Employees Provident Fund and Miscellaneous Provisions Act, 1952 as the case may be and allied scheme framed there under in respect of workers deployed by you and will have to recover statutory dues and deposit the same along with employer's contribution (Contractor's share) to the respective CMPF/EPF Office and to submit statutory returns under intimation to Principal Employer.
- 11- All Texas (Except GST), local, municipal, provincial or central etc. and cess, royalties etc as payable shall be to the contractor's account and shall be deemed to have been included in the tendered rate for the work to be executed.
- 12- Regarding GST, the following may please be noted:
 - a- GST will be reimbursed on production of uploaded invoice/documentary evidence. Amount of statutory levies like CGST, SGST or IGST will be released when the same will appear in GSTR-2A of NCL in the common portal of GST and after submission of documentary evidence of deposition of GST taxes and filing of GST returns.
 - b- You will have to pass in input tax credit by way of enclosing original tax input invoice with bill.
 - c- All invoice submitted by you will have to be in the form of GST invoice giving all details as required under the law. You will raise invoice strictly adhering to provisions of Section 31 under CGST Act 2017 along with Rule 46 & 47 of CGST Rule, 2017. You will indicate the rate as well as amount of CGST, SGST or IGST in invoice. You will upload the details of invoice on GST portal as per provisions of GST Act. Invoice issued by you should bear GST Registration Number of NCL (23AABCN4884HEM1ZE (MP) & 09AABCN4884H1Z4 (UP) to enable NCL to claim input tax credit.
 - d- You will file all the Returns and details as applicable under GST laws & rules with due dates.
 - e- You will give an undertaking on invoice or as separate Annexure along with the invoice that the Invoice/applicable GST returns has been/will be uploaded on GST Portal within due time as prescribed in CGST Act and CGST, SGST or IGST has been deposited as per the provision of GST Act and rules thereof.
 - f- If there is any delay of payment against the invoice due to your fault and if any reversal of input tax arises, the same will be recovered from you along with interest and penalty if any, as paid by NCL/Khadia Project due to reversal.
 - g- In case the GST rating of vendor on the GST Portal/Government's official website is negative/black listed at any stage even after award of work, NCL has right to cancel the letter of award.. NCL shall not be obliged or liable to pay or reimburse GST to such vendor and shall also be entitled to deduct/recover such GST along with all penalties/interest, if any incurred by NCL.
 - h- You will issue credit note as per provisions of Rule 53 of CGST Rule, 2017 on quality deduction or liquidated damages, if any arises.
 - i- If you default in uploading the invoice/applicable GST returns or default in deposit of applicable GST taxes, NCL reserves the right to upload such defaulter on NCL website and may also debar you from participating in future tenders for a minimum period of one year.


20/1/20.

13.

Sl No	Estimated cost put to tender incl GST	Quotes % by L-1 bidder w.r.t estimated cost put to tender	Accepted/awarded amount incl GST
1	Rs. 39374723.07	-43.19%	Rs. 22368780.18

14. As per Clause no. 8.4 of NIT, only material conforming to approved samples shall only be brought to site, as such, you immediately contact **Project Engineer (C) & Incharge of the work** for the approval of samples of materials to be used in the work.

15. **The Project Engineer(C)/Khadia** shall be **Incharge of the work (ICW henceforth) and Second Level Check Officer**. Please contact the ICW/**Project Engineer(C)** for receiving work details, scope of work, drawings, sites & instructions regarding commencement of work.

16. SO(C)/Khadia will be Engineer-In-Charge of the work (EIC). The ICW shall be authorized representative of EIC for the work.

17. The ICW/authorized representative of EIC is to ensure the list of approved materials to be used in the work is conveyed to the contractor in writing alongwith a copy to Quality Control Cell, HQ before commencement of work as per Clause 8.4 of NIT.

.18

(ii) You are requested to issue photo I-card to contract workers engaged for the work, containing details like Name, AADHAR No., LOA No. and photograph and ensure their registration in the Biometric Attendance system under close supervision of Nodal Officer (Biometric Attendance)/Khadia.

(iii) Accordingly, Nodal Officer (Biometric Attendance)/Khadia will provide copy of the I-card alongwith Biometric Registration details of individual contract workers to the civil Engg. Department.

(iv) You shall ensure submission of **Monthly Attendance Sheet** of daily attendance of contract workers to the respective **Site In-Charge** of the work, which will be sent to the Nodal Officer (Bio-metric Attendance)/Khadia after due certification.

(v) Nodal Officer (Biometric Attendance)/Khadia will issue LPC (Labour payment certificate) on monthly basis to you, as per monthly attendance sheet sent from civil department. No RA bill or final bill shall be sent to the personnel department for any certification on the bills.

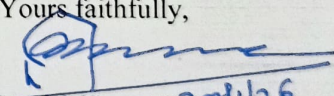
(vi) You are to follow the above system without any lapses/fail, otherwise, all the onus will lie on you in case of otherwise, and you will be responsible solely as such for any losses &/or delays in payment for the work executed & accepted by the department.

19- All the clauses of safety code on the tender document, as laid down in additional safety measures to be taken by the contractor, are to be strictly followed.

20- Please contact **Project Engineer (Civil)/Khadia** for commencement of the work.

Encl-BOQ

Yours faithfully,


Staff Officer (C) 20/1/26
Khadia Area.

Copy to:

1) GM/Khadia Area.

2) GM(C)/NCL/Singrauli.

3) PO/KHD

4) **AFM/Khadia: - Ref: FD No. – KHD/CB/25-26/MINE DEVELOPMENT/21/01 Dated 20.01.2026. For Rs. 20000000/- against capital Budget BE 2025-26 point no. 10.1.2 AND KHD/CB/26-27/MINE DEVELOPMENT/44/01 Dated 20.01.2026. For Rs. 3358778.84/- against capital Budget BE 2025-26 point no. 10.1.1**

5) SO (HR), Khadia Area- with a request to observe minimum wages etc. as per laid down guidelines.

6) Area Safety Officer/Khadia Area- To observe safety norms.

7) ALC(C)/LEO(C), Allahabad, 189/A-4, Alopibagh, PO-Daraganj, Prayagraj (UP)

8) Project Engineer (Civil)/Khadia Project, SLC Officer

9) Dy. Manager (Civil)/Mines, Khadia Project, FLC Officer. (First Level Check Officer)

10) Sri Sachin Solanki, OVERSEER(C), Khadia, MEL. Engineer and Site In-Charge (SIC)

सिविल अभियांत्रिकी विभाग, खड़िया क्षेत्र / Civil Engineering Department, Khadia Area
CIN- U10102MP1985GOI003160

An ISO 9001, ISO 14001, ISO 27001 & ISO 45001 Certified Company

पोस्ट- खड़िया परियोजना, शक्तिनगर जिला - सोनभद्र, उ. प्र., पिन- 231222 / Post- Khadia Project, Shaktinagar Distt. Sonebhadra, U.P. PIN - 231222

Phone: 05446 - 233054, email: socivilkhdncl01@gmail.com, Website: www.nclcil.in

सं. क्र.: NCL/KHD/CIVIL/2025-26/ 788

दिनांक: 21-1-2026

Regd. Post / Email

सेवा में,

M/s RDV Multicorp JV

Main Road Naugarh,

Waidhan, PO - Kachni,

Distt. - Singrauli (M.P.)

E-mail: rdvmulticorp@gmail.com

Subject: Confirmation of Handing over of complete site for the work of "Making CC Road and pavement near Overhead tank along NH 39 for entry and parking of trucks in Khadia Project" and instructions to be followed up in the work.

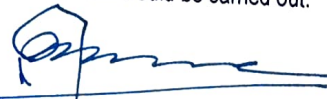
Ref: 1. Tender Notice No.: GM/KHD/C/25-26/ETN-84, Dated 04.12.2025, Tender ID: 2025_NCL_348763_1
2. LOA No: 2673/Kh/C/LOA/ Making CC Road /2351/2025/784, Dated: 20.01.2026

Dear Sir,

With reference to the above, the complete site for the subject work (Awarded value: 2,23,68,780.18 incl. GST) is being handed over to you free from all encumbrances as on date. Accordingly in view of period of completion being **180 days**, the stipulated dates of commencement & completion of the work shall be **29.01.2026 & 27.07.2026** respectively. Before starting the work, you have to ensure the following:

1. Application for issuance of FORM-III required for labour license should be immediately submitted to the office of undersigned. Labours deployed should not be below 18 years of age.
2. All the labours / supervisors are to **use approved safety gadgets as required** for completing the contract along with proper identity cards while on work. All the clauses of safety code of the tender document are to be strictly followed.
3. **No work shall be allowed without valid VTC, ID-cards, IME / PME, gate pass, insurance of workmen to be engaged at site.**
4. Details of labours deployed in this work must be uploaded on www.coalindia.in every month latest by 7th of next month for the labours deployed in previous month under CLMP else LPC may not be issued.
5. Attendance of the workers shall be marked in **Biometric attendance** system. You are required to contact Manager (Pers.) / Nodal Officer (Biometric contract.), Nigahi for biometric registration of Contract Workers and necessary compliances.
6. Labours engaged shall be paid wages in accordance with the provisions of latest Minimum Wages Act. The wages are to be paid in the individual Bank Account of the labours and not in any other form.
7. Material conforming to approved samples as per approved list & instruction of EIC shall only be brought to site.
8. Necessary documents to enter into agreement, if applicable, be submitted immediately else failure to comply this within 21 days of issue of LOA will lead to termination of contract with penal actions as per NIT. No extension on any ground shall be admissible.

To carry out the work in a systematic manner on day-to-day basis, please ensure either your presence at site or presence of at least one **duly authorized representative** from your side having proper & enough powers on your behalf to deal & interact with **Shri Ankit Upadhyay, Project Engineer(C)** under whose direct supervision, the work would be carried out.


21/01/26



44
नॉर्दर्न कोलफील्ड्स लिमिटेड
Northern Coalfields Limited

(मिनीरत्न कंपनी) (A Miniratna Company)

(कोल इण्डिया लिमिटेड की अनुबन्धी कंपनी) (A subsidiary of Coal India Limited)



सिविल अभियांत्रिकी विभाग, खड़िया क्षेत्र / Civil Engineering Department, Khadia Area

CIN- U10102MP1985GOI003160

An ISO 9001, ISO 14001, ISO 27001 & ISO 45001 Certified Company

पोस्ट- खड़िया परियोजना, शक्तिनगर विला - सोनभद्र, उ. प्र., पिन- 231222 / Post- Khadia Project, Shaktinagar Distt. Sonebhadra, U.P. PIN - 231222

Phone: 05446 - 233054, email: socivilkhdncl01@gmail.com, Website: www.nclcil.in

-2-


Shri Sachin Solanki, Overseer(C)/Mines shall be Measurement Recording Engineer/Supervising/Technical Staff, Shri Rohit Jain, Dy. Mgr(C)/Mines shall be First Level Check Officer & Shri Ankit Upadhyay, Project Engineer(C) shall be Second level Check officer and In-charge of the work.

Any hindrance &/or deviations in BOQ, noted during the execution of the work must immediately be brought into the notice of the EIC, supported with proper & sufficient documents to enable recording & further actions for competent approvals as per terms & conditions of contracts.

As per clause 4.8 of NIT, only Materials conforming to approved samples shall only be brought to site, as such, you immediately for the approval of samples of materials to be used in the work. Please note that the works in no case could be started without following above formalities and the same may be ensured later on also during the execution of the work. Any lapse(s) on these stipulations will be dealt with severely.

This is for record & for information to all concerned.

भ व दी य,


Staff Officer (Civil) / EIC
खड़िया क्षेत्र

Copy to:

1. GM, KHD – for kind information pl.
2. PO, KHD
3. Colliery Manager, KHD
4. Area Safety Officer, KHD
5. AFM, KHD
6. SO (HR), KHD – for compliance of biometric attendance
7. PE (Civil), KHD
8. Dy. Manager (Civil)/Mine, KHD
9. Overseer (Civil)/Mine, KHD
10. Concerned File.

5	M)		Coal Mining - Opencast (1(a))
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3.3.2. Project Salient Features

Agenda No. 33.3:

33.3: Khadia Opencast Coal Mine Project (having production capacity of 15 MTPA within the ML area of 1640 Ha), **by M/s Northern Coalfields Limited**, located at village: Khadia; Tehsil: Dudhi; District: Sonbhadra; State: Uttar Pradesh & village: Dhudhichua; Tehsil: Singrauli; District: Singrauli; State: Madhya Pradesh - **Amendment in Environment Clearance - reg.**

[Online Proposal no. IA/UP/CMIN/509697/2025; Consultant: CMPDIL: NABET/EIA/25-28/RA 0412 valid till 08.04.2028]

33.3.1: M/s. Northern Coalfields Limited has made an online application vide proposal no. IA/UP/CMIN/509697/2024 dated 01.12.2024 for seeking amendment in Environmental Clearance (EC) dated 07.02.2024 granted for Khadia Opencast Coal Mine Project (having production capacity of 15 MTPA within the ML area of 1640 Ha), located at village: Khadia; Tehsil: Dudhi; District: Sonbhadra; State: Uttar Pradesh & village: Dhudhichua; Tehsil: Singrauli; District: Singrauli; State: Madhya Pradesh.

Details of the proposal, as ascertained from the proposal documents and as revealed from the discussions held during the meeting, are given as under:

33.3.2: Details of all the prior ECs including the EC for which amendment is sought:

S. No.	Details of Letter No.	EC/ Expansion EC/ Amendment in EC/ Validity extension/ Transfer of EC	Capacity (MTPA)	Area (ML)	Date of Issuance	Status of Implementation
1.	No.J-11015/1/85-IA.II(M) dated 30.07.1990	EC for 4.0 MTPA	4.0	1460	30.07.1990	Implemented
2.	No.J-11015/255/2006-IA.II(M) dated 10.04.2007	Expansion EC from 4.0 MTPA to 10.0 MTPA	10.0	1640	10.04.2007	Implemented
3.	No.J-11015/255/2006-IA.II(M) dated 23.03.2016	Expansion EC from 10.0 MTPA to 14.0 MTPA	14.0	1640	23.03.2016	Implemented
4.	No.J-11015/255/2006-IA.II(M) dated 27.07.2022	Expansion EC from 14.0 MTPA to 15.0 MTPA	15.0	1640	27.07.2022	Implemented
5.	No.J-11015/255/2006-IA.II(M) dated 07.02.2024	Revalidation of previous EC dated 27.07.2022	15.0	1640	07.02.2024	Being implemented

W.r.t the previous approvals, PP submitted the actual production details of the concerned mine

Committee further deliberated on the existing pollution control measures and opined that, PP shall carry out thick plantation on both the sides of the coal transportation route in consultation with the highway authorities within 2 years. Committee further opined that, PP shall carryout regular maintenance of the potholes on roads, repair and maintenance of roads, scrapping of material fallen on roads, and removal of scraps from mining areas. Along with this, PP shall make sure that all the pollution control equipments are in good working condition and maintenance of those equipments is regularly carried out.

8. Another amendment sought by the PP is in specific condition no. 5(iii), wherein it is stipulated that, *"PP shall develop environmental lab with adequate environmental monitoring instrument/ equipment and deploy qualified manpower in its mine office instead of using laboratory of consultant for regular monitoring and analysis activity shall be done by December, 2023."* PP sought exemption in the said condition there is already a field laboratory present in Khadia OCP which is equipped with sufficient environmental monitoring equipments.

Committee opined that the PP shall enrich the existing laboratory with more useful equipments and instruments within 3 months of obtaining the EC amendment. PP submitted an undertaking in this regard.

9. Another amendment sought by the PP is in specific condition no. 5(x), 5(xv) and General Condition no. 5.1(f)(iv) of EC dated 07.02.2024, which is related to utilization of fly ash. All these three conditions stipulate, *"PP shall start reclamation of the mine with combination of top soil and Fly ash with the development of grazing facility and other activities to be considered from the progressive mine closure plan", "PP needs to submit the compliance of SoP issued by CPCB regarding dumping of mine void with fly ash", "Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB" respectively.*

For specific condition no. 5(x), PP has sought amendment to exempt the use of fly ash for reclamation of mine. For specific condition no. 5(xv) and general condition no. 5.1(f)(iv), PP has sought exemption.

PP has submitted that, as per the carried out by IIT-BHU, Varanasi and CIMFR, Dhanbad, for dumping of fly ash in active mine of Khadia OCP, certain conclusions were made such as, reduced permeability of overall dump material leading to increase in the pore water pressure and in-turn reduce the factor of safety of dump, final dump slope will fall under unsafe category , Angle of repose will reduce after 20% saturation level, Fly-ash will make the dump floor slippery when contact with water and reduce the movement of dumper and other HEMM, etc as mentioned in para 33.3.3 above.

Committee opined that, PP shall use the fly ash for filling up the void.

10. Another amendment sought by PP is in specific condition no. 5(xxviii) of EC dated 07.02.2024, wherein it is stipulated that, *"PP shall explore atleast 20% of overall fleet of dumpers/ trucks/ other vehicles as electrical or CNG/ LNG based for transportation of*

coal/ OB etc.”

Committee opined that the condition stipulated is not binding in nature and the PP is asked to explore the feasibility to deploy the CNG/ LNG or electrical based vehicles for transportation of mineral, employees etc.

11. Further, PP sought another amendment in the Para 3(x) of EC dated 07.02.2024, wherein, pre-mining land use details are being changed with increase in forestland by 2.859 Ha. However the total mine lease area remains same as 1640 Ha. PP submitted that on examining the land details during expansion of the project, it has been revealed that earlier 2.859 Ha of forest land inadvertently have been considered as government land. However, FC stage-II of this land is already available with FC no. 8-58/2005-FC dated 13.08.2007. PP also submitted that no non-forest activity has been carried out on the said land, till date.

12. Committee further deliberated on the ongoing court cases and legal issues of the said project and observed that, currently there are three court cases under consideration at Hon'ble National Green Tribunal, New Delhi, namely - OA No. 164/2018 (Ashwini Kumar Dubey vs Union of India & Ors), MA No. 94/2022 in OA No. 113/2020 (Ramesh Chander Verma & Ors vs State of UP) and OA No. 580/2022 (Mukesh Singh vs State of UP

Apart from this, the Committee also observed that, a show cause notice has been issued by MoEF&CC with respect to EC under consideration on 30.04.2025. Inspection by MoEF&CC has been held to review the action taken by the proponent against the observations of the Show Cause Notice. The closure letter for the same is yet to be obtained by M/s NCL against the action taken report submitted. Committee opined that the PP shall comply with final outcome of the said ongoing cases and the closure letter to be obtained by the PP against the show cause notice issued by MoEF&CC.

Recommendations of the Committee:

33.3.9: In view of the foregoing and after the detailed deliberations, the Committee **recommended** the instant proposal for grant of amendment in the EC granted vide letter no. No.J-11015/255/2006-IA.II(M), dated 23.03.2016 and 07.02.2024, as detailed below, subject to stipulation of the following additional specific conditions, and uploading of written submissions:

Para/ Conditions as per EC	Description as per approved EC dated	Recommendation of EAC
Specific condition no. 4(xiv) of EC dated 23.03.2016.	Mine water should be treated for discharge into the lagoon. The quality of the lagoon water shall be regularly monitored and mitigation measures taken.	Agreed. With regard to the changes in the said condition, Committee agreed to amend the same as follows: <i>“Project Proponent shall maintain zero liquid discharge for the said mine and entire mine water shall be treated and used within the leasehold area itself.”</i>
Specific Condition No.5(i) of EC dated 07.02.2024	PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA before December, 2024 in addition to the existing coal transportation facility (with 2 nos. of CHPs with Silo load	Agreed. With regard to the changes in the said condition, Committee agreed to amend the same as follows:



सत्यमेव जयते

File No.: J-11015/255/2006-IA-II(M)

Government of India
Ministry of Environment, Forest
and Climate Change
IA Division



Dated 19/11/2025



To,

Sh. K D Jain
M/s Northern Coalfields Limited
General Manager, Khadia Area, P.O. Shaktinagar, Dist: Sonebhadra, Uttar Pradesh, PIN: 231222
E-mail: cgm.khd@gmail.com

Subject: Khadia Opencast Coal Mine Project (having production capacity of 15 MTPA within the ML area of 1640 Ha), by M/s Northern Coalfields Limited, located at village: Khadia; Tehsil: Dudhi; District: Sonbhadra; State: Uttar Pradesh & village: Dhudhichua; Tehsil: Singrauli; District: Singrauli; State: Madhya Pradesh - Amendment in Environment Clearance – regarding

Sir/Madam,

This is with reference to your online application vide proposal no. IA/UP/CMIN/509697/2024 dated 01.12.2024 along with written submission dated 28.10.2025 seeking for Amendment in Environmental Clearance accorded by the Ministry vide letter dated 23.03.2016 and 07.02.2024 under the provision of EIA notification 2006 and as amended therein for the project mentioned above.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24A0101UP5538506A
(ii) File No.	J-11015/255/2006-IA-II(M)
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vi) Sector	Coal Mining
(vii) Name of Project	Khadia Opencast Project
(viii) Location of Project (District, State)	Sonebhadra, Uttar Pradesh & Singrauli, Madhya Pradesh
(ix) Issuing Authority	MoEF&CC
(x) EC Date	23/03/2016
(xi) Applicability of General Conditions	NO
(xii) Status of implementation of the project	

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3. M/s. Northern Coalfields Limited has made an online application vide proposal no. IA/UP/CMIN/509697/2024 dated 01.12.2024 for seeking amendment in Environmental Clearance (EC) dated 23.03.2016 and 07.02.2024 granted for Khadia Opencast Coal Mine Project (having production capacity of 15 MTPA within the ML area of 1640 Ha), located at village: Khadia; Tehsil: Dudhi; District: Sonbhadra; State: Uttar Pradesh & village: Dhudhichua; Tehsil: Singrauli; District: Singrauli ; State: Madhya Pradesh.

4. The instant proposal was considered in 33rd EAC meeting held on 14th October, 2025. The MoM for the same may be seen using the web link: parivesh.nic.in.

Details submitted by the PP

5. Details of all the prior ECs including the EC for which amendment is sought:

S. No.	Details of Letter No.	EC/ Expansion EC/ Amendment in EC/ Validity extension/ Transfer of EC	Capacity (MTPA)	Area (ML)	Date of Issuance	Status of Implementation
1.	No.J-11015/1/85-IA.II(M) dated 30.07.1990	EC for 4.0 MTPA	4.0	1460	30.07.1990	Implemented
2.	No.J-11015/255/2006-IA.II(M) dated 10.04.2007	Expansion EC from 4.0 MTPA to 10.0 MTPA	10.0	1640	10.04.2007	Implemented
3.	No.J-11015/255/2006-IA.II(M) dated 23.03.2016	Expansion EC from 10.0 MTPA to 14.0 MTPA	14.0	1640	23.03.2016	Implemented
4.	No.J-11015/255/2006-IA.II(M) dated 27.07.2022	Expansion EC from 14.0 MTPA to 15.0 MTPA	15.0	1640	27.07.2022	Implemented
5.	No.J-11015/255/2006-IA.II(M) dated 07.02.2024	Regularization of previous EC dated 27.07.2022	15.0	1640	07.02.2024	Being implemented

W.r.t the previous approvals, PP submitted the actual production details of the concerned mine and submitted that the mine became operational with coal production from 1991-92 onward. CTO renewals has been obtained from MPPCB & UPPCB and is valid till 31.12.2025 & 31.12.2026 respectively. Details of the same are as follows:

Year	Actual Coal Production in MTPA	Planned Coal production in MTPA as per Environmental Clearance	Excess Production
1991-1992	0.21	4.00	NIL
1992-1993	0.70	4.00	NIL
1993-1994	1.21	4.00	NIL
1994-1995	2.1	4.00	NIL
1995-1996	2.6	4.00	NIL
1996-1997	3.39	4.00	NIL
1997-1998	3.53	4.00	NIL
1998-1999	3.13	4.00	NIL
1999-2000	3.25	4.00	NIL
2000-2001	3.26	4.00	NIL

Year	Actual Coal Production in MTPA	Planned Coal production in MTPA as per Environmental Clearance	Excess Production
2001-2002	3.268	4.00	NIL
2002-2003	3.43	4.00	NIL
2003-2004	3.75	4.00	NIL
2004-2005	3.93	4.00	NIL
2005-2006	3.85	4.00	NIL
2006-2007	2.25	4.00	NIL
2007-2008	3.045	10.00	NIL
2008-2009	3.678	10.00	NIL
2009-2010	3.722	10.00	NIL
2010-2011	4.395	10.00	NIL
2011-2012	4.65	10.00	NIL
2012-2013	4.375	10.00	NIL
2013-2014	5.139	10.00	NIL
2014-2015	5.325	10.00	NIL
2015-2016	6.735	14.00	NIL
2016-2017	6.006	14.00	NIL
2017-2018	8.8	14.00	NIL
2018-2019	11.4	14.00	NIL
2019-2020	13.183	14.00	NIL
2020-2021	14.00	14.00	NIL
2021-2022	14.00	14.00	NIL
2022-2023	15.00	15.00	NIL
2023-2024	15.00	15.00	NIL
2024-2025	15.00	15.00	NIL

6. The details of the condition/ para for which amendment is sought and justification for the same is as follows:

S. No.	Specific/ General Condition No.	Details of Conditions as per EC	Amendment Sought	Justification
1	Specific condition no. 4(xiv) of EC dated 23.03.2016.	Mine water should be treated for discharge into the lagoon. The quality of the lagoon water shall be regularly monitored and mitigation measures taken.	Mine water should be treated and reused within lease hold area.	The amendment is being sought as per direction of IRO MoEFCC Bhopal, given in certified compliance report. As per the EC obtained for 15 MTPA, total mine seepage was estimated as 2704 KLD, and this discharge will be completely used to meet the total industrial water demand of Khadia OCP. Accordingly, mine water is being collected in the water tank and treated at ETP operating with zero liquid discharge. Therefore, no residual water is left for discharging into lagoons.
2	Specific Condition No.5(i) of EC	PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA	PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA	Work order for construction of RLS has been issued to M/s S.K. Samanta & Co. Pvt

S. No.	Specific/ General Condition No.	Details of Conditions as per EC	Amendment Sought	Justification
	dated 07.02.2024	before December, 2024 in addition to the existing coal transportation facility (with 2 nos. of CHPs with Silo loading facility of 10.0 MTPA) having Merry Go-Round (MGR) arrangement.	before February, 2026 in addition to the existing coal transportation facility (with 2 nos. of CHPs with Silo loading facility of 10.0 MTPA) having Merry Go-Round (MGR) arrangement. However, the dispatch from RLS is expected to be commenced by June 2026, considering unforeseen circumstances that may occur during start of operationalization. Hence, the timeline for operationalization of RLS may please be extended upto June 2026.	Ltd. on 08.01.2024, with expected duration of construction including Trial Run, PGT and commissioning of the plant as 730 days. Site handover has been issued on 15.03.2024 with date of start of work to be considered from 17.03.2024. Hence, the completion of the work is expected by February, 2026. However, the dispatch from RLS is expected to be commenced by June 2026, considering unforeseen circumstances that may occur during start of operationalization. Hence, the timeline for operationalization of RLS may please be extended upto June 2026.
3	Specific Condition No. 5(iii) of EC dated 07.02.2024	PP shall develop environmental lab with adequate environmental monitoring instrument/ equipment and deploy qualified manpower in its mine office instead of using laboratory of consultant for regular monitoring and analysis activity shall be done by December, 2023.	Condition may please be exempted.	<ul style="list-style-type: none"> •Laboratory at ETP and STP for water quality monitoring has been setup at Khadia OC. • CEQMS for real time analysis of water quality has been installed at ETP of Khadia OC. •Khadia project is currently equipped with CAAQMS for air quality monitoring. •Whereas, in addition to this, a centralized laboratory of CMPDIL is already established (located within a distance 6 Km from Khadia OCP) dedicated to cater the needs of coal mining projects of NCL including Khadia OCP. This laboratory is sufficient to cater the need of Khadia OCP and equipped with adequate equipment and qualified manpower.
4	Specific Condition No 5(x) of EC dated 07.02.2024	PP shall start reclamation of the mine with combination of top soil and Fly ash with the development of grazing facility and other activities to be considered from the progressive mine closure	PP shall start reclamation of the mine with top soil with the development of grazing facility and other activities to be considered from the progressive mine closure plan.(Condition for use of fly	The amendment is being sought as per direction of IRO MoEFCC Bhopal, given in certified compliance report. As per the study done by IIT-BHU, Varanasi and CIMFR, Dhanbad, dumping of fly ash

S. No.	Specific/ General Condition No.	Details of Conditions as per EC	Amendment Sought	Justification
		plan.	ash may be amended)	in active mine of Khadia OCP, following conclusions were made:
5	Specific Condition No 5(xv) of EC dated 07.02.2024	PP needs to submit the compliance of SoP issued by CPCB regarding dumping of mine void with fly ash.	Condition may please be exempted.	<ul style="list-style-type: none"> Mixing of fly ash with overburden will reduce the permeability of overall dump material (from 25.57 cm/hr to 9.18 cm/hr), leading to increase in the pore water pressure and in-turn reduce the factor of safety of dump
6	General condition no. 5.1 (f)(iv) of EC dated 07.02.2024	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.	Condition may please be exempted.	<ul style="list-style-type: none"> As per the simulation carried by IIT-BHU Varanasi, it was found that final dump slope will fall under unsafe category (FoS<1.5) as per DGMS guidelines in case of saturation level beyond 25%. As per report of CIMFR Dhanbad also, Angle of repose will reduce after 20% saturation level. Fly-ash will make the dump floor slippery when contact with water and reduce the movement of dumper and other HEMM, and hence its not suggestible to use fly ash for HEMM roads within the mine. Highest conc. of toxic trace metal (Mg, Mn and Ni) ranging upto 41.70 mg/l, 5.39 mg/l and 0.45 mg/l respectively found in the fly ash material, which will increase the conc. of toxic trace material in the surrounding area when this fly ash is mixed with OB or dumped in the mine pit. Based on the above facts, it is technically not feasible to dump the fly ash in Mine dump due to geo mining conditions, instability of dump during rainy season in present condition, high stripping ratio and leaching effects.
7	Specific Condition No 5(xxviii) of EC	PP shall explore atleast 20% of overall fleet of dumpers / trucks/ other vehicles as	Condition may please be exempted.	As per the approved mining plan, this project is already equipped with adequate no. of

S. No.	Specific/ General Condition No.	Details of Conditions as per EC	Amendment Sought	Justification																																																																																					
	dated 07.02.2024	electrical or CNG/LNG based for transportation of coal / OB etc		HEMMs and there was no additional provision for procurement of HEMM. For the purpose of exploring the possibility to deploy CNG/ LNG/ electrical dumpers / trucks/ other vehicles in NCL, inquiry has been made regarding availability of such dumpers/ trucks to all major Manufacturers and response of them are still awaited.																																																																																					
8	Pre-Mining Land Use Details 3(X) of EC dated 07.02.2024	<p>Description as per approved EC: Pre mining Land Use details (Area in Ha):-</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Land use</th> <th>Within ML area (Ha)</th> <th>Outside ML area (Ha)</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Agricultural land (Tenancy land)</td> <td>449 Ha</td> <td>Nil</td> <td>449</td> </tr> <tr> <td>2</td> <td>Forest Land</td> <td>844</td> <td>Nil</td> <td>844</td> </tr> <tr> <td>3</td> <td>Waste land</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>4</td> <td>Grazing land</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>5</td> <td>Surface water bodies</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>6</td> <td>Settlements</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>7</td> <td>Others (Specify)</td> <td>347</td> <td>Nil</td> <td>347</td> </tr> <tr> <td></td> <td></td> <td>1640</td> <td>Nil</td> <td>1640</td> </tr> </tbody> </table> <p>Description as per Proposal: Pre mining Land Use details (Area in Ha):-</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Land use</th> <th>Within ML area (Ha)</th> <th>Outside ML area (Ha)</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Agricultural land (Tenancy land)</td> <td>449 Ha</td> <td>Nil</td> <td>449</td> </tr> <tr> <td>2</td> <td>Forest Land</td> <td>846.859</td> <td>Nil</td> <td>846.859</td> </tr> <tr> <td>3</td> <td>Waste land</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>4</td> <td>Grazing land</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>5</td> <td>Surface water bodies</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>6</td> <td>Settlements</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>7</td> <td>Others (Specify)</td> <td>344.141</td> <td>Nil</td> <td>344.141</td> </tr> </tbody> </table>	S. No.	Land use	Within ML area (Ha)	Outside ML area (Ha)	Total	1	Agricultural land (Tenancy land)	449 Ha	Nil	449	2	Forest Land	844	Nil	844	3	Waste land	0	Nil	0	4	Grazing land	0	Nil	0	5	Surface water bodies	0	Nil	0	6	Settlements	0	Nil	0	7	Others (Specify)	347	Nil	347			1640	Nil	1640	S. No.	Land use	Within ML area (Ha)	Outside ML area (Ha)	Total	1	Agricultural land (Tenancy land)	449 Ha	Nil	449	2	Forest Land	846.859	Nil	846.859	3	Waste land	0	Nil	0	4	Grazing land	0	Nil	0	5	Surface water bodies	0	Nil	0	6	Settlements	0	Nil	0	7	Others (Specify)	344.141	Nil	344.141		<p>On examining the land details during expansion of the project, it has been revealed that earlier 2.859 Ha of forest land inadvertently have been considered as Govt Land. - However, FC stage-II of this land is already available with FC no. 8-58/2005-FC dated 13.08.2007.</p> <p>-Furthermore, no non-forest activity has been done on that land till date.</p>
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S. No.	Specific/ General Condition No.	Details of Conditions as per EC	Amendment Sought			Justification
			1640	Nil	1640	

7. Current and proposed dispatch arrangement for coal:

Current dispatch arrangement for coal:

Mode of dispatch	Quantity in MT in 2024-25	Remarks
Rail network	11.87	Rail & road cum rail.
Road network	3.95	Local sale and Coal to be supplied under FSA.
Total	15.82*	
Total transport through rail & road cum rail: 11.87 (2024-25)		
Total transport through road: 3.95 (2024-25)		
*In FY 2024-25, total dispatch was 15.82 Million Tonne due to liquidation of spill over stock of FY 2023-24.		

Proposed dispatch arrangement for coal:

Dispatch Target 15 MTPA

S. No.	Description	Capacity	Consumer
1	Coal Handling Plant with Silo Arrangement (phase-I)	4 MTPA#	Anpara TPS (1630 MW) & Lanco Anpara TPS (1200) MW
2	Coal Handling Plant with Silo Arrangement (phase-II)	6 MTPA#	
3	Rapid Loading System (RLS) *	4 MTPA#	Distant consumers
4	Through road mode	1.5 MTPA	Distant consumers
	Total	15 MTPA*	
<p>*Rapid Loading System is under construction.</p> <p>#Although total dispatch capacity through rail will be 14 MTPA after completion of RLS, however, dispatch through rail has been envisaged as 13.5 MTPA due to availability of consumers through Rail and to suffice the demand of small and local consumers which cannot receive coal through rail mode. Hence, total proposed dispatch through road has been kept at 1.5 MTPA i.e. 10% of production capacity, as per current EC.</p>			

8. **Traffic Impact Assessment:** Traffic density study has been done at strategic point representing entry/exist routes of the Mine. Currently from Khadia Opencast Coal Mining project, out of 15.82 MT of coal dispatched in FY 2024-25, 3.95 MT was dispatched through road sale. This road sale is being dispatched through State Highway SH05A which ultimately joins NH 39 after 15 KM, through which it dispatches to different local consumers.

Traffic details of the coal transportation road are as follows:

Location	No. of PCU/ hr	V/C	LoS
Section 1 SH05A from Khadia to Kakri Siding	1376.25	0.38	B
Section 2 SH05A from Kakri Siding to Auri Mode	1577.75	0.44	C

4 lane (Two Way) divided as per IRC:106-1990 – 3600 PCUs

The Level of Service (LoS)-at all traffic stations is varying from B to C. The calculated average V/C ratio of 0.38 to 0.44 suggests level of service to be B (Very good) to C (Good).

Air quality monitoring data

Period December 2024

S. No	Name of Station	Residential	Monthly Average (g/m ³)			
		Location	PM ₁₀	PM _{2.5}	SO _x	NO _x
1	Kakri STP	24.177422 N, 82.775888 E	181.5	64	35.5	45
2	Kohroul Village	24.117888 N, 82.7586633 E	153.6	55.9	32.6	39.8
3	Khadia CAAQMS	24.122261 N, 82.684530 E	195.3	67.3	9.4	17.3
	Permissible Limits		100	60	80	80

S. No	Name of Station	Industrial	Monthly Average (g/m ³)				
		Location	PM ₁₀	PM _{2.5}	SO _x	NO _x	PM ₁₀
1	Kakri VTC	24.173795 N, 82.763095 E	608.5	339.5	109	40	52
2	Bina Main Sub-Station	24.150451 N, 82.765025 E	565.5	294.5	95.5	39	49
3	Krishnashila Outsourcing Camp	24.124893 N, 82.761245 E	564	341.5	98	36.5	46.5
	Permissible Limits		600	300	NA	120	120

Details of existing control measures

S. No.	Control Measures	Locations	Coverage/ Throw	Qty. (in Nos.)
1	Mobile Water Tankers (70 kl)	Haul Roads, Coal & OB Transportation Roads, Mine Faces and Loading/ unloading Areas	3-5 m	5
2	Mobile Water Tankers (20 kl)	Haul Roads, Coal & OB Transportation Roads, Mine Faces and Loading/ unloading Areas	3-5 m	11
3	Mobile Water Tankers (10 kl)	Coal Transportation road	3-5 m	10
4	Truck Mounted Mobile Fog Cannons (40 m throw)	Public Roads near mine	40 m / 08 KM	4
5	Fixed Sprinklers	Coal Transportation Road	200 m/ 20m	14
6	Mechanical Road Sweepers	Public Transportation Road	8 KM	02
7	Wheel Washing Facility	At the exit of the mine to wash the wheels of coal laden trucks	--	01 no.
8	Trolley mounted fog cannon	Coal stock yards	100 m	4

Noise Level Monitoring Data

Period December 2024

S. No	Name of Station	Location - Residential	Max (Day)	Max (Night)
		dB(A) Leq		
1	Kakri STP	24.177422 N, 82.775888 E	45.5	35.9
2	Jawahar Nagar	24.139299 N, 82.7729673 E	50.4	40.5
3	Kohroul Village	24.117888 N, 82.7586633 E	50.9	39.3
	Permissible Limits		55	45

S. No	Name of Station	Location - Industrial	Max (Day)	Max (Night)
		dB(A) Leq		
1	Kakri VTC	24.173795 N, 82.763095 E	72.1	63.3
2	Bina Main Sub-Station	24.150451 N, 82.765025 E	70.6	61.4

S. No	Name of Station	Location - Industrial	Max (Day)	Max (Night)
		dB(A) Leq		
3	Krishnashila Outsourcing Camp	24.124893 N, 82.761245 E	72.7	62.7
	Permissible Limits		75	70

9. Details of Court Cases:

A)	Pending legal cases	Currently following cases are under consideration at Hon'ble National Green Tribunal, New Delhi. i.) OA No. 164/2018 (Ashwini Kumar Dubey vs Union of India & Ors) [Issue involved: Pollution in Singrauli Region due to various industrial activities] ii.) MA No. 94/2022 in OA No. 113/2020 (Ramesh Chander Verma & Ors vs State of UP) [Issue involved: construction of Wharfwall and pollution associated with overburden dumping] iii.) OA No. 580/2022 (Mukesh Singh vs State of UP) [Issue involved: Regarding pollution associated with overburden dumping]
B)	Violation w.r.t i) Environment (Protection) Act, ii) Air(P&CP) Act, Water (P&CP), Act, Van (Sanarakshan Evam Samvardhan) Adhiniyam, Wildlife Protection Act, MMDR Act, Factories Act, other R&R related cases if any and	Nil
C)	Show cause notices issued by MoEF&CC/SPCB with respect to the EC under consideration shall be submitted along with the requisite supporting documents.	A show cause notice has been issued by MoEF&CC with respect to EC under consideration on 30.04.2025. Copy of the show cause notice issued and inspection held by MoEF&CC on 28.06.2025 to review the action taken against observation of Show Cause Notice submitted.

10. Written Submissions: PP submitted the following details during the meeting:

Specific Condition no. of EC dt. 07.02.2024	Condition	Additional information
5(i)	PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA before December, 2024 in addition to the existing coal transportation facility (with 2 nos. of CHPs with Silo loading facility of 10.0 MTPA) having Merry Go-Round (MGR) arrangement.	In this regard, it is humbly submitted that, construction of additional Rapid Loading System (Silo) of 4.0 MTPA is likely to be completed by February, 2026. However, the dispatch from RLS is expected to be commenced by June 2026, considering unforeseen circumstances that may occur during start of operationalization. Hence, the timeline for operationalization of RLS may please be extended upto June 2026.
5(iii)	PP shall develop environmental lab with adequate environmental monitoring instrument/equipment and deploy qualified manpower in its mine office instead of using laboratory of consultant for regular monitoring and analysis activity shall be done by December, 2023.	Khadia OCP is equipped with a field laboratory within mine area for analysis of raw effluent and treated effluent. The present laboratory is equipped to test pH, Oil & Grease, Chemical Oxygen Demand (COD) and Total Suspended Solids (TSS). Khadia OCP is also equipped with CEQMS at ETP for real time monitoring of treated effluent quality for parameters viz. TDS, TSS, COD, BoD, pH, Oil & Grease. With regard to air quality, a CAAQMS is already

Specific Condition no. of EC dt. 07.02.2024	Condition	Additional information
		operational for real time monitoring of PM10, PM2.5, SO2, Nox and CO in ambient air. Further, to enrich the existing laboratory for raw and treated effluent, equipment like multi parameter kit for testing of conductivity & Total Dissolved Solids (TDS) and equipment for testing of Biochemical Oxygen Demand (BoD) with total estimated cost of 04 lakhs will be deployed within 03 months.
5(xxviii)	PP shall explore atleast 20% of overall fleet of dumpers/ trucks/ other vehicles as electrical or CNG/ LNG based for transportation of coal / OB etc.	In this regard, it is humbly submitted that to explore the possibility of electrical or CNG/LNG based dumpers, a written requests were made to Original Equipment Manufacturers (OEMs) to provide the information regarding manufacturing of such type of dumpers (Copy of the letters submitted).

Observations and deliberation of the Committee:

11. The EAC noted the following:

i. MoEF&CC originally accorded EC to M/s Norther Coalfields Limited for the Khadia Opencast Coal Mine Project located at village: Khadia; Tehsil: Dudhi; District: Sonbhadra; State: Uttar Pradesh & village: Dhudhichua; Tehsil: Singrauli; District: Singrauli; State: Madhya Pradesh, vide letter no. No. J-11015/1/85-IA.II(M) dated 30.07.1990 for the production capacity of 4 MTPA within the ML area of 1460 Ha. Later granted EC expansion within the ML area of 1640 Ha with the increased production capacity of 10 MTPA, 14 MTPA and 15 MTPA vide letter no No. J-11015/255/2006-IA.II(M) dated 10.04.2007, 23.03.2016 and 27.07.2022 respectively. Later revalidation of EC was granted vide letter dated 07.02.2024.

ii. The above-mentioned project is under operation.

iii. The instant project is for seeking amendment in certain conditions and para(s) of EC dated 23.03.2016 and 07.02.2024.

iv. The first amendment in sought in the specific condition no. 4 (xiv) of EC dated 23.03.2016, wherein it was stipulated that, "Mine water should be treated for discharge into the lagoon. The quality of the lagoon water shall be regularly monitored and mitigation measures taken."

PP submitted that, as per the EC obtained for 15 MTPA, total mine seepage was estimated as 2704 KLD, and this discharge is being completely used to meet the total industrial water demand of Khadia OCP. Accordingly, mine water is being collected in the water tank and treated at ETP operating with zero liquid discharge. Therefore, no residual water is left for discharging into lagoons. Committee opined that in this case PP shall maintain zero liquid discharge.

v. Another amendment sought by the PP is in specific condition no. 5(i) of EC dated 07.02.2024, wherein it was stipulated that, "PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA before December, 2024 in addition to the existing coal transportation facility (with 2 nos. of CHPs with Silo loading facility of 10.0 MTPA) having Merry Go-Round (MGR) arrangement." In the said condition the PP has sought extension in timeline till June 2026. PP has submitted that the work order for construction of RLS has been issued to M/s S.K. Samanta & Co. Pvt Ltd. on 08.01.2024, with expected duration of construction including Trial Run, PGT and commissioning of the plant as 730 days. Site handover has been issued on 15.03.2024 with date of start of work to be considered from 17.03.2024. Hence, the completion of the work is expected by February, 2026.

vi. Committee deliberated on the current and proposed method of transportation and observed that in the FY 2024-25, 11.87 MTPA of coal has been transported by road cum rail network and remaining 3.95 MTPA of coal has been transported by road. In FY 2024-25, total dispatch was 15.82 MT due to liquidation of spill over stock of FY 2023-24. Committee further

observed that, after the commissioning of RLS, 13.5 MTPA of coal will be transported by rail and remaining 1.5 MTPA will be transported by road.

vii. Committee further deliberated on the traffic impact assessment study of the said mines and observed that the AAQ parameters on the coal transportation road are exceeding the permissible limits of both industrial and residential locations. Committee also deliberated on the noise quality parameters of the said project and observed that, the same are within the permissible limits.

Committee further deliberated on the existing pollution control measures and opined that, PP shall carry out thick plantation on both the sides of the coal transportation route in consultation with the highway authorities within 2 years. Committee further opined that, PP shall carryout regular maintenance of the potholes on roads, repair and maintenance of roads, scrapping of material fallen on roads, and removal of scraps from mining areas. Along with this, PP shall make sure that all the pollution control equipments are in good working condition and maintenance of those equipments is regularly carried out.

viii. Another amendment sought by the PP is in specific condition no. 5(iii), wherein it is stipulated that, “PP shall develop environmental lab with adequate environmental monitoring instrument/ equipment and deploy qualified manpower in its mine office instead of using laboratory of consultant for regular monitoring and analysis activity shall be done by December, 2023.” PP sought exemption in the said condition there is already a field laboratory present in Khadia OCP which is equipped with sufficient environmental monitoring equipments.

Committee opined that the PP shall enrich the existing laboratory with more useful equipments and instruments within 3 months of obtaining the EC amendment. PP submitted an undertaking in this regard.

ix. Another amendment sought by the PP is in specific condition no. 5(x), 5(xv) and General Condition no. 5.1(f)(iv) of EC dated 07.02.2024, which is related to utilization of fly ash. All these three conditions stipulate, “PP shall start reclamation of the mine with combination of top soil and Fly ash with the development of grazing facility and other activities to be considered from the progressive mine closure plan”, “PP needs to submit the compliance of SoP issued by CPCB regarding dumping of mine void with fly ash”, “Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB” respectively.

For specific condition no. 5(x), PP has sought amendment to exempt the use of fly ash for reclamation of mine. For specific condition no. 5(xv) and general condition no. 5.1(f)(iv), PP has sought exemption.

PP has submitted that, as per the carried out by IIT-BHU, Varanasi and CIMFR, Dhanbad, for dumping of fly ash in active mine of Khadia OCP, certain conclusions were made such as, reduced permeability of overall dump material leading to increase in the pore water pressure and in-turn reduce the factor of safety of dump, final dump slope will fall under unsafe category, Angle of repose will reduce after 20% saturation level, Fly-ash will make the dump floor slippery when contact with water and reduce the movement of dumper and other HEMM, etc as mentioned in para 33.3.3 above.

Committee opined that, PP shall use the fly ash for filling up the void.

x. Another amendment sought by PP is in specific condition no. 5(xxviii) of EC dated 07.02.2024, wherein it is stipulated that, “PP shall explore atleast 20% of overall fleet of dumpers/ trucks/ other vehicles as electrical or CNG/ LNG based for transportation of coal/ OB etc.”

Committee opined that the condition stipulated is not binding in nature and the PP is asked to explore the feasibility to deploy the CNG/ LNG or electrical based vehicles for transportation of mineral, employees etc.

xi. Further, PP sought another amendment in the Para 3(x) of EC dated 07.02.2024, wherein, pre-mining land use details are being changed with increase in forestland by 2.859 Ha. However the total mine lease area remains same as 1640 Ha. PP submitted that on examining the land details during expansion of the project, it has been revealed that earlier 2.859 Ha of forest land inadvertently have been considered as government land. However, FC stage-II of this land is already available with FC no. 8-58/2005-FC dated 13.08.2007. PP also submitted that no non-forest activity has been carried out on the said land, till date.

xii. Committee further deliberated on the ongoing court cases and legal issues of the said project and observed that, currently

there are three court cases under consideration at Hon'ble National Green Tribunal, New Delhi, namely - OA No. 164/2018 (Ashwini Kumar Dubey vs Union of India & Ors), MA No. 94/2022 in OA No. 113/2020 (Ramesh Chander Verma & Ors vs State of UP) and OA No. 580/2022 (Mukesh Singh vs State of UP).

Apart from this, the Committee also observed that, a show cause notice has been issued by MoEF&CC with respect to EC under consideration on 30.04.2025. Inspection by MoEF&CC has been held to review the action taken by the proponent against the observations of the Show Cause Notice. The closure letter for the same is yet to be obtained by M/s NCL against the action taken report submitted. Committee opined that the PP shall comply with final outcome of the said ongoing cases and the closure letter to be obtained by the PP against the show cause notice issued by MoEF&CC.

Recommendations of the Committee:

12. In view of the foregoing and after the detailed deliberations, the Committee recommended the instant proposal for grant of amendment in the EC granted vide letter no. No.J-11015/255/2006-IA.II(M), dated 23.03.2016 and 07.02.2024, as detailed below, subject to stipulation of additional specific conditions (**Annexure-I**).

Para/ Conditions as per EC	Description as per approved EC dated	Recommendation of EAC
Specific condition no. 4(xiv) of EC dated 23.03.2016.	Mine water should be treated for discharge into the lagoon. The quality of the lagoon water shall be regularly monitored and mitigation measures taken.	Agreed. With regard to the changes in the said condition, Committee agreed to amend the same as follows: <i>“Project Proponent shall maintain zero liquid discharge for the said mine and entire mine water shall be treated and used within the leasehold area itself.”</i>
Specific Condition No.5(i) of EC dated 07.02.2024	PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA before December, 2024 in addition to the existing coal transportation facility (with 2 nos. of CHPs with Silo loading facility of 10.0 MTPA) having Merry Go-Round (MGR) arrangement.	Agreed. With regard to the changes in the said condition, Committee agreed to amend the same as follows: <i>“PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA by June 2026, in addition to the existing coal transportation facility (with 2 nos. of CHPs with Silo loading facility of 10.0 MTPA) having Merry Go-Round (MGR) arrangement. The RLS and Silo shall become completely operational by June 2026 and thereafter only 1.5 MTPA, (i.e. 10% of the total coal production) of coal shall be allowed to be transported by road.”</i>
Specific Condition No. 5(iii) of EC dated 07.02.2024	PP shall develop environmental lab with adequate environmental monitoring instrument/ equipment and deploy qualified manpower in its mine office instead of using laboratory of consultant for regular monitoring and analysis activity shall be done by December, 2023.	Partially Agreed. With regard to the changes in the said condition, Committee agreed to amend the same as follows: <i>“Project proponent shall strengthen the existing field laboratory of the Khadia OCP with equipments like multi parameter kit for testing of conductivity & Total Dissolved Solids (TDS) and equipment for testing of Biochemical Oxygen Demand (BoD) by February 2026.”</i>
Specific Condition No 5(x) of EC dated 07.02.2024	PP shall start reclamation of the mine with combination of top soil and Fly ash with the development of grazing facility and other activities to be considered from the progressive mine closure plan.	Partially Agreed. With regard to the changes in the said condition, Committee agreed to amend the same as follows: <i>“Project proponent shall start reclamation of the mine with top soil with the development of grazing</i>

Para/ Conditions as per EC	Description as per approved EC dated	Recommendation of EAC																																																																	
		<i>facility and other activities to be considered from the progressive mine closure plan. Further, PP shall use the fly ash for filling up the voids.”</i>																																																																	
Specific Condition No 5(xv) of EC dated 07.02.2024	PP needs to submit the compliance of SoP issued by CPCB regarding dumping of mine void with fly ash.	Partially Agreed. With regard to the changes in the said condition, Committee agreed to amend the same as follows: <i>“PP needs to submit the compliance of SoP issued by CPCB regarding use the fly ash for filling up the voids during mine closure.”</i>																																																																	
Specific Condition No 5(xxviii) of EC dated 07.02.2024	PP shall explore atleast 20% of overall fleet of dumpers / trucks/ other vehicles as electrical or CNG/LNG based for transportation of coal/ OB etc.	Partially Agreed. With regard to the changes in the said condition, Committee agreed to amend the same as follows: <i>“PP shall explore the feasibility for deployment of dumpers/ trucks/ other vehicles/ passenger cars as electrical or CNG/ LNG based for transportation of coal/ OB etc. Considering the ambient air quality, all the vehicles carrying the coal shall comply the BS-VI standards”</i>																																																																	
General condition no. 5.1 (f)(iv) of EC dated 07.02.2024	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.	Agreed. With regard to the changes in the said condition, Committee agreed to delete the said condition.																																																																	
Pre-Mining Land Use Details 3(X) of EC dated 07.02.2024	Description as per approved EC: Pre mining Land Use details (Area in Ha):- <table border="1" data-bbox="308 1442 868 2013"> <thead> <tr> <th>S. No.</th> <th>Land use</th> <th>Within ML area (Ha)</th> <th>Outside ML area (Ha)</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Agricultural land (Tenancy land)</td> <td>449 Ha</td> <td>Nil</td> <td>449</td> </tr> <tr> <td>2</td> <td>Forest Land</td> <td>844</td> <td>Nil</td> <td>844</td> </tr> <tr> <td>3</td> <td>Waste land</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>4</td> <td>Grazing land</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>5</td> <td>Surface water bodies</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>6</td> <td>Settlements</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> </tbody> </table>	S. No.	Land use	Within ML area (Ha)	Outside ML area (Ha)	Total	1	Agricultural land (Tenancy land)	449 Ha	Nil	449	2	Forest Land	844	Nil	844	3	Waste land	0	Nil	0	4	Grazing land	0	Nil	0	5	Surface water bodies	0	Nil	0	6	Settlements	0	Nil	0	Agreed. With regard to the changes in the said Para, Committee agreed to amend the same as follows: Pre mining Land Use details (Area in Ha):- <table border="1" data-bbox="895 1520 1501 2040"> <thead> <tr> <th>S. No.</th> <th>Land use</th> <th>Within ML area (Ha)</th> <th>Outside ML area (Ha)</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Agricultural land (Tenancy land)</td> <td>449 Ha</td> <td>Nil</td> <td>449</td> </tr> <tr> <td>2</td> <td>Forest Land</td> <td>846.859</td> <td>Nil</td> <td>846.859</td> </tr> <tr> <td>3</td> <td>Waste land</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>4</td> <td>Grazing land</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> <tr> <td>5</td> <td>Surface water bodies</td> <td>0</td> <td>Nil</td> <td>0</td> </tr> </tbody> </table>	S. No.	Land use	Within ML area (Ha)	Outside ML area (Ha)	Total	1	Agricultural land (Tenancy land)	449 Ha	Nil	449	2	Forest Land	846.859	Nil	846.859	3	Waste land	0	Nil	0	4	Grazing land	0	Nil	0	5	Surface water bodies	0	Nil	0
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Para/ Conditions as per EC	Description as per approved EC dated					Recommendation of EAC				
	7	Others (Specify)	347	Nil	347					
			1640	Nil	1640	6	Settlements	0	Nil	0
						7	Others (Government land)	344.141	Nil	344.141
							TOTAL	1640	Nil	1640

Decision of MoEF&CC

13. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Coal) hereby decided for grant of amendment in the EC dated 23.03.2016 and 07.02.2024 as mentioned in table of above Para 12, under the provisions of Environmental Impact Assessment Notification, 2006 and its amendments subject to stipulation of some additional specific conditions (Annexure-I).

14. All other terms and conditions prescribed in EC letter dated 23.03.2016 and 07.02.2024 shall remain unchanged.

15. The project proponent shall obtain fresh Environment Clearance in case of change in scope of the project, if any.

16. This issues with the approval of the Competent Authority.

Yours faithfully,
(Sundar Ramanathan)
Scientist 'F'
Tel: 011- 20819378
Email- r.sundar@nic.in

Copy To

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Deputy Director General of Forests (C), Integrated Regional Officer, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020.
3. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Integrated Regional Office, E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal – 462016.
4. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
5. The Regional Director, Central Ground Water Board, North Central Region, Block-1, 4th Floor, Paryawas Bhawan Area Hills, Jail Road, Bhopal - 462011, Madhya Pradesh.
6. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD cum-Office Complex, East Arjun Nagar, Delhi-110032.
7. The Chairman, Madhya Pradesh Pollution Control Board, E-5, Main Rd No. 3, Ekant Park, Arera Colony, Bhopal, Madhya Pradesh 462.016.
8. The Member Secretary, Uttar Pradesh state Pollution Control Board, Building No TC-12 V, Vibhuti Khand Gomti Nagar, Lucknow -226010.
9. The Member Secretary, Madhya Pradesh Pollution Control Board, E-5, Main Rd No. 3, Ekant Park, Arera Colony, Bhopal, Madhya Pradesh 462.016.
10. The District Collector, Sonbhadra, UP & Singrauli, Madhya Pradesh.
11. PARIVESH Portal

Specific EC Conditions for (Mining Of Minerals)

1. Additional Specific Conditions:

S. No	EC Conditions
1.1	Proponent shall carryout regular maintenance of the potholes on roads, repair and maintenance of roads, scrapping of material fallen on roads, and removal of scraps from mining areas. Along with this, project proponent shall make sure that all the pollution control equipments are in good working condition and maintenance of those equipments is regularly carried out.
1.2	Project proponent shall carry out thick plantation with native species on both the sides of the coal transportation road in consultation with the Highway authorities within 2 years. Apart from this, PP shall develop greenbelt around the Kohroul Village, with native and fruit bearing species saplings of height not less than 4 feet, within 1 year from the date of grant of EC amendment.
1.3	Project proponent shall comply with the final outcome of OA No. 164/2018 (Ashwini Kumar Dubey vs Union of India & Ors), MA No. 94/2022 in OA No. 113/2020 (Ramesh Chander Verma & Ors vs State of UP) and OA No. 580/2022 (Mukesh Singh vs State of UP, currently under consideration at Hon'ble National Green Tribunal, New Delhi.
1.4	Ambient Air Quality (AAQ) and Noise quality data along the entire coal transportation route shall be monitored and the data shall be submitted along with the six monthly compliance to the concerned Regional Office and also kept on the web portal of the company.

